



क्षेत्रीय कार्यालय : उ० प्र० प्रदूषण नियन्त्रण बोर्ड,
34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं० 2
बाँदा उ०प्र०-210001

संदर्भ संख्या : 879/N.G.T./601/2024/24

दिनांक : 31/08/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail- judicial-ngt@gov.in

Subject: Submission of Report in Compliance of directions issued by Hon'ble NGT vide order dated 24.05.2024 in Original Application No. 601/2024 Akhilesh Kumar Vs District Collector, Mahoba & Ors.


Sir,

In compliance of Hon'ble NGT order dated 24.05.2024 in Original Application No. 601/2024 Akhilesh Kumar Vs District Collector, Mahoba & Ors. Report is being filed herewith.

It is requested that the aforesaid report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above.


Regional Officer
U.P.P.C.B, Banda


माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-601/2024 अखिलेश कुमार बनाम डिस्ट्रिक्ट कलेक्टर, महोबा व अन्य में पारित आदेश दिनांक 24.05.2024 के अनुपालन में बिन्दुवार आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-601/2024 अखिलेश कुमार बनाम डिस्ट्रिक्ट कलेक्टर, महोबा व अन्य में पारित आदेश दिनांक 24.05.2024 के मुख्य अंश निम्नवत् है:-

1. In this original application, plea of the Applicant is that Respondents No. 6 and 7 are engaged in illegal mining under the garb of mining in Gata No. 288 at Village Majhol, Tehsil Charkhari, District Mahoba, Uttar Pradesh. The plea of Applicant is that Gata No. 288 was earlier allotted to Respondents No. 6 and 7 and they had obtained explosives license for mining in Gata No. 288 and after 2020, the said Gata No. was allotted to M/s. Ekta Constructions. However, the Respondents No. 6 and 7 got their explosives license for Gata No. 288 renewed in collusion with the Government officials and they are using explosives for illegal mining in District Mahoba. Further plea of the Applicant is that using such explosives Respondents No. 6 and 7 are violating the environmental norms and that such illegal use of explosives has risk the life of hundreds of local residents.

उक्त आदेश के अनुपालन में बिन्दुवार विवरण निम्नवत् है:-

- मैसर्स एकता कन्सट्रक्शन, आराजी नं0-288, खण्ड नं0-03 न्यू मझोल, चरखारी, जनपद-महोबा को स्टेट इन्वायरमेंट इम्पैक्ट एसिसमेंट अथॉरिटी के पत्र संख्या-EC21B001UP144509 दिनांक 22.11.2021 द्वारा सशर्त पर्यावरणीय स्वीकृति निर्गत है। (छायाप्रति संलग्न)
- मैसर्स एकता कन्सट्रक्शन, आराजी नं0-288, खण्ड नं0-03 न्यू मझोल, चरखारी, जनपद-महोबा को बोर्ड के पत्र संख्या-173283/U PPCB/Banda(U PPCBRO)/CTO/both/MAHOBA/2023 दिनांक 17.01.2023 द्वारा दिनांक 17.01.2023 से दिनांक 31.12.2027 तक की वैधता अवधि हेतु सशर्त सहमति जल/वायु निर्गत है। (छायाप्रति संलग्न)
- माननीय एन0जी0टी के आदेश दिनांक-24.05.2024 के अनुपालन में उक्त इकाई को पर्यावरणीय स्वीकृति एवं सहमति जल/वायु की शर्तों की अनुपालन आख्या प्रेषित किये जाने हेतु इस कार्यालय के पत्र सं0-392/सा0-22/नोटिस/2024 दिनांक 03.06.2024 द्वारा नोटिस प्रेषित किया गया था, जिसके अनुपालन में मैसर्स एकता कन्सट्रक्शन, आराजी नं0-288, खण्ड नं0-03 न्यू मझोल, चरखारी, जनपद-महोबा द्वारा अनुपालन आख्या प्रेषित किया गया है, जो इस कार्यालय में दिनांक 26.06.2024 को प्राप्त है। (छायाप्रति संलग्न)


 क्षेत्रीय अधिकारी,
 उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
 बॉदा।

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proponent
 M/S EKTA CONSTRUCTION
 Mo Jayendra Nagar, Charkhari, District Mahoba -210421

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/202776/2021 dated 26 May 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC21B001UP144509 |
| 2. File No. | 6306 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Proposed Building Stone (Khanda, Boulder, Ballast (Gitti) Araji No – 288 (Khand No – 03 New), Area: 0.809 Ha, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: Uttar Pradesh. |
| 7. Name of Company/Organization | M/S EKTA CONSTRUCTION |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/202776/2021& SEIAA, U.P File no- 6306

Sub: Environmental Clearance is sought for Stone Mining at Arazi No.-288, Khand No.-03 at Village- Majhol, Tehsil- Charkhari, Mahoba, U.P., (Leased Area -0.809 ha.), M/s Ekta Construction.

Dear Sir,

This is with reference to your application / letter dated 26-05-2021, 27-07-2021 & 13-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 15-09-2021 and SEIAA in meeting held on 02-11-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 15-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Stone Mining at Arazi No.-288, Khand No.-03 at Village- Majhol, Tehsil- Charkhari, Mahoba, U.P., (Leased Area -0.809 ha.), M/s Ekta Construction.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	Proposal No. : SIA/UP/MIN/202776/2021		
2. File no. allotted by SEIAA, UP	6306		
3. Name of Proponent	Smt. Santosh Kumari W/o Shri Manoj Kumar		
4. Full correspondence address of proponent and mobile no.	Mo Jayendra Nagar, Charkhari, District-Mahoba (U.P).		
5. Name of Project	Building Stone "Khandas, Boulder, Ballast (Gitti)" Mining Project		
6. Project location (Plot/Khasra/Gate No.)	Araji No – 288, Khand No.- 03 New		
7. Name of Village	Majhol		
9. Tehsil	Charkhari		
10. District	Mahoba (U.P)		
11. Name of Minor Mineral	Building Stone		
12. Sanctioned Lease Area (in Ha.)	0.809 Ha		
13. Altitude of the Area	Highest: 188 mRL Lowest: 183 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25°23'47.34"N	79°46'44.40"E
	B	25°23'46.21"N	79°46'45.75"E
	C	25°23'42.36"N	79°46'45.50"E
	D	25°23'41.70"N	79°46'43.46"E

15. Total Geological Reserves	4,84,102.5 m ³																					
16. Total Mineable Reserves	2,08,068 m ³																					
17. Total Proposed Production (in five year)	2,00,000 m ³																					
18. Proposed Production/year	40,000 m ³ per annum																					
19. Sanctioned Period of Mine lease	10 Years																					
20. Production of mine/day	153.84 m ³ /day (430.76 T/day) Bulk Density=2.8																					
21. Method of Mining	Open Cast, Semi-mechanized																					
22. Drilling & Blasting	Yes (if Required)																					
23. No. of Working days	260 Days																					
24. Working hours/day	8 hours/day																					
25. No. of Workers	28 Manpower																					
26. No. of vehicles movement/day	43 Units (Assumed Loading Capacity: 10 Tonnes/Unit)																					
27. Type of Land	State Government Land																					
28 Ultimate Depth of Mining	18 m (188mRL – 170mRL) (source: Approved Mining Plan)																					
29. Nearest metalled road from site	Nearest Metalled Road is 78 m, NE from the project site																					
30. Water Requirement	<table border="1"> <thead> <tr> <th>Source</th> <th>Purpose</th> <th>Detail</th> <th>Avg. Demand/Day</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Portable Tanker</td> <td>Drinking & others @15lpcd/worker</td> <td>28workers x 15lpcd = 510lit/day</td> <td>0.42KLD</td> </tr> <tr> <td>Plantation @5 Lit/plant</td> <td>160Trees x5lpcd = 800 Lit/day</td> <td>0.80KLD</td> </tr> <tr> <td>Mine operation /others</td> <td>-</td> <td>1.0 KLD</td> </tr> <tr> <td>Dust suppression @1 Lit/Sq.m (Twice in a day)</td> <td>Haul Road Area = (1150 m Length x 7m Width = 8050m²) x 1 lit/sq.m = 8050 litx 2 (twice in a day) = 16100 lit/day</td> <td>16.0 KLD</td> </tr> <tr> <td colspan="3">Total</td> <td>18.22 KLD</td> </tr> </tbody> </table>	Source	Purpose	Detail	Avg. Demand/Day	Portable Tanker	Drinking & others @15lpcd/worker	28workers x 15lpcd = 510lit/day	0.42KLD	Plantation @5 Lit/plant	160Trees x5lpcd = 800 Lit/day	0.80KLD	Mine operation /others	-	1.0 KLD	Dust suppression @1 Lit/Sq.m (Twice in a day)	Haul Road Area = (1150 m Length x 7m Width = 8050m ²) x 1 lit/sq.m = 8050 litx 2 (twice in a day) = 16100 lit/day	16.0 KLD	Total			18.22 KLD
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31. Name of QCI Accredited Consultant with QCI No and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Extension Validity Till September 29/2021																					
32. Any litigation pending against the project or hand in any court	No																					
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Mahoba. Letter No. 8129/ MMC-30/2020-21 दिनांक –																					

	11/02/2021
34. Details of Lease Area in approved DSR	-
35. Total Proposed Project Cost	Rs. 75.97 Lakhs
36. Proposed CER cost	Rs. 3.78 Lakhs (5% of the total Project Cost)
37. Proposed EMP cost	Rs. 27.15 Lakhs
38. Length and Width of Haul Road	Length 1150 m & Width 7 m
39. No. of Trees to be Planted	160 Trees

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 15-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-11-2021 decided to grant the Environmental Clearance to the title project for collection of 40,000 m³ /annum for lease area of 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
11. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
12. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
13. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
14. The Environmental clearance will be co-terminus with the mining lease period.

15. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
16. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
17. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
18. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
19. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
20. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
21. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
22. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
23. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
24. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
25. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
26. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
27. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
28. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

29. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
30. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
31. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
32. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
33. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
34. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
35. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
36. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
37. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
38. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.

39. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
40. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
41. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
42. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
43. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
44. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
45. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
46. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
47. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
48. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
49. Project Proponent shall explore the possibility of using solar energy where ever possible.
50. Commitment towards CER has to be followed strictly.
51. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
52. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
53. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mahoba, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan,**

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173283/UPPCB/Banda(UPPCBRO)/CTO/both/MAHOBA/2023**Date: 17/01/2023****To,****M/s****MS EKTA CONSTRUCTION****Arazi No.-288, Khand 03New, Majhol, Charkhari, Mahoba****Application Id-
19139969**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS EKTA CONSTRUCTION** located at **Arazi No.-288, Khand 03New, Majhol, Charkhari, Mahoba.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS EKTA CONSTRUCTION granted for the period from **17/01/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti))	40000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 40000 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased area at Arazi No.-288, Khand 03, Village-Majhol, Tehsil-Charkhari, District Mahoba.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP144509, Dated- 22.11.2021. and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Bailast (Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Bailast (Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Bailast (Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.01.17 19:59:45 +05'30'

Chief Environmental Officer (circle-2)

To,

**Regional Officer – U.P.P.C.B.
Banda, Uttar Pradesh**

**Subject:- Six Monthly Compliance Report
(Period – January-2024 to June-2024)**

Respected Sir,

This is in reference to the Terms and Condition of our E.C Letter dated 22-11-2021 having Reference Number - EC21B001UP144509 issued by SIEAA - U.P.

In this regard, please find enclosed Six Monthly Compliance Report of our Building Stone (Khanda, Boulder, Ballast (Gitti) Araji No – 288 (Khand No – 03 New), Area: 0.809 Ha, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: Uttar Pradesh.

The Report has also been submitted to following authorities:-

- 1) MoEF – Regional Office – Aliganj Lucknow
- 2) U.P. Pollution Control Board
- 3) Directorate of Environment, (SEIAA/SEAC) – Lucknow, U.P.

The confirmation of submission to above mentioned authorities is enclosed with this letter.

Please acknowledge the same, Thanking You,

**M/S EKTA CONSTRUCTION
Mo Jayendra Nagar, Charkhari, District Mahoba, U.P.**

Encls:- Six Monthly Compliance Report (Period – January-2024 to June-2024)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173283/UPPCB/Banda(UPPCBRO)/CTO/both/MAHOBA/2023

Date: 17/01/2023

To,
M/s
MS EKTA CONSTRUCTION
Arazi No.-288, Khand 03New, Majhol, Charkhari, Mahoba

Application Id-19139969

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS EKTA CONSTRUCTION located at Arazi No.-288, Khand 03New, Majhol, Charkhari, Mahoba. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS EKTA CONSTRUCTION granted for the period from 17/01/2023 to 31/12/2027 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Building Stone (Khanda, Boulder, Ballast (Gitti)), 40000, Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Row 1: Domestic, 1.0 KLD, Septic Tank, Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening, etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

- (ii) The unit will not use any type of restricted fuel.
- iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. **Essential documents to be submitted by the Industry** 54 **it as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 40000 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased area at Arazi No.-288, Khand 03, Village-Majhol, Tehsil-Charkhari, District Mahoba.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment-Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP144509, Dated- 22.11.2021. and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Bailast (Gitti)).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Bailast (Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Bailast (Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Chief Environmental Officer (circle-2)

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.01.17 19:59:45 +05'30'

Chief Environmental Officer (circle-2)

COMPLIANCE REPORT

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

173283/UPPCB/Banda(UPPCBRO)/CTO/both/MAHOBA/2023 Date: 17/01/2023

S. NO	CONDITIONS	STATUS
GENERAL CONDITIONS		
1	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	No such effluent/emission is taking place but regular analysis of air is done. Lab reports are annexed as Annexure-1.
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	It is being complied
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point	Not applicable as no waste water is generated for disposal. Approx. 1 KLD water is consumed daily for domestic purpose.
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	It is being complied
5	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof	It is being complied
6	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	It is being complied
7	The industry shall provide Inspection Book at the time of inspection to the Board's officials	It is being complied
8	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall	It is being complied. Emergency preparedness plan is laid to tackle such situations.

	be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	
9	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stackonly.	Not applicable
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted and agreed
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted and agreed
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted and agreed
SPECIFIC CONDITIONS		
1	This consent is valid for production of Building Stone (Khanda /Boulder, Ballast (Gitti))-40000 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased area at Araj No.- 288, Khand No.-3, Village: Majhol, Tehsil- Charkhari, District- Mahoba.	Noted and agreed
2	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC21B001UP163802, Dated- 26.11.2021 and submit its compliance report to UPPCB.	Noted and agreed. Compliance Report annexed as Annexure-2.
3	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Noted and agreed
4	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/ District Administration.	Mining is done as per EC issued.
5	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	It is being complied

6	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Noted and agreed
7	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Noted and agreed
8	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).	It is being complied
9	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Not applicable as it is a mining lease but manually regular water sprinkling is done for dust suppression.
10	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Ambient air analysis report annexed as Annexure-1.
11	All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.	It is being complied
12	Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could bedry condition)	It is being complied
13	The dust suppression measures like water spraying will be done on the haul roads and working areas.	It is being complied
14	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Not applicable
15	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	It is being complied. Solid waste is collected in bins at site and then picked up by local waste collector.
16	Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Noted and agreed
17	The unit shall submit latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets- Current liabilities) for verification of the concent fee payable by the industry within 15 days. In cas CTO fee dues than it shall be submitted to the Board immediately.	It has been already submitted. No fee pendency.
18	Consent fees if revised, shall be payable by	Noted and agreed

	industry from the date of its applicability.	
19	Industry shall comply with the relevant provisions of Environmental Laws.	Noted and agreed
20	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocationorder.	Noted and agreed

ANNEXURE-1
MONITORING REPORTS

TEST REPORT

Sample Code No.: PTL-AA-50 Report No.: AAQ-21062024-50 Issue Date: 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araj
No-288(Khand No-03) Area:0.809 Ha, Village:Majhol, Tehsil:Charkhari, District: Mahoba, State: UP.

Format No. PTL/SE/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ1-Majhol	Ambient Temperature :	42 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	43.52	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.25	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	14.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	24.21	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Avin Singh

For Pravayu Testing Laboratory LLP

PKT
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

_____ End of Report _____



TEST REPORT

Sample Code No.: PTL-AA-51 Report No.: AAQ-21062024-51 Issue Date: 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araj
No-288(Khand No-03) Area:0.809 Ha, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ2-Charkhari	Ambient Temperature :	42 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	42.52	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.21	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.21	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by
Pravin Singh

For Pravayu Testing Laboratory LLP

Pravayu
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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Cert.No. TC-12468

TEST REPORT

Sample Code No.: PTL-AA-52 Report No.: AAQ-21062024-52 Issue Date 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809 Ha,Village: Majhol,Tehsil: Charkhari, District: Mahoba,State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ3- Imaliya Dang	Ambient Temperature :	42 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.82	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.21	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.72	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.19	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Beavin Singh

For Pravayu Testing Laboratory LLP

P.K.T.
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report





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Cert.No. TC-12468

TEST REPORT

Sample Code No.: PTL-AA-53

Report No.: AAQ-21062024-53

Issue Date 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809 Ha,Village: Majhol,Tehsil: Charkhari, District: Mahoba,State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 - 19.06.2024
Sampling Location:	AQ4- Nausara	Ambient Temperature :	42 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.67	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.03	IS - 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.78	IS - 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.92	IS - 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Kevin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report





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Cert.No. TC-12468

TEST REPORT

Format No. PTL/SF/33N

Sample Code No.	PTL/NQ/54	Report No.	NQ21062024-54
Environment Condition	Weather Clear	Issue Date	21.06.2024
Sample Drawn by	PTL Team	Condition of the Sample	Ok
Sample Drawn on	15.06.2024 -16.06.2024	Nature of Sample	Ambient Noise Quality
Sample Received on	16.06.2024	Ambient Temperature	42 ^o C
Sampling Location	At Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809Ha, Village:Majhol, T ehsil:Charkhari, District: Mahoba, State: UP.

Test Result

S. No.	Noise Level dB(A)	Observed Values (Max)	Observed Values (Min.)	Average in dB(A)	Limiting value in dB(A)
1.	Day (Ld)	72.0	69.0	62.5	65
	Night (Ln)	62.0	43.0	52.6	55

Standards of Noise Level

S. No.	Category of Area	Day dB (A)	Night dB (A)	Test Method
1.	Commercial Area	65	55	IS:9989-1981

NOTE:

- The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Heavish Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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Cert.No. TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/168	Report No.	WS21062024-168
Sample Code Given By Client	None	Issue Date	21/06/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	15.06.2024	Nature of Sample	Surface Water
Sample Received on	16/06/2024	Test Duration	16/06/2024-19/06/2024
Sampling Location	Near Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Arajai No-288(Khand No-03) Area:0.809Ha,Village:Majhol,Tehsil:Ch arkhari, District: Mahoba,State: UP.
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.88	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	324.8	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	221.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	12.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	233.0	-	-	-	-	-	APHA -23 rd Edition 2540-B,: 2017
9	Total hardness as CaCO ₃	mg/L	114.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	24.04	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	13.12	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.24	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	108.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as CL ⁻	mg/L	4.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	21.85	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	2.88	20	-	50	-	-	I S 3025 (Part 34) 1988 : 2003



17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	1.88	-	-	-	-	-	APHA - 23 rd Edition 3500 K -B: 2017
19	Sodium	mg/L	15.88	-	-	-	-	-	APHA - 23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.59	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	3.49	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	0.8	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pramod Kumar Tiwari

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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Cert.No. TC-12468

TEST REPORT

Sample Code No.	PTL/WS/169	Report No.	WS21062024-169
Sample Code Given By Client	None	Issue Date	21/06/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	15/06/2024	Nature of Sample	Ground Water
Sample Received on	16/06/2024	Test Duration	16/06/2024-19/06/2024
Sampling Location	Near Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809Ha, Village:Majhol, Tehsil:Charkhari, District: Mahoba, State: UP.
Sample Quantity	1 liter		
Sampling Procedure No.	PTL/P/33		

Format No. PTL/SF/33W

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.28	6.5-8.50	No Relaxation	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	523.7	-	-	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	5.0	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.01	1.00	5.0	APHA -23rd EDITION 2130 B: 2017
5	Total Dissolve Solid	mg/L	320.0	500	2000	APHA - 23rd EDITION 2540-C:2017
6	Total Suspended Solid	mg/L	BDL	-	-	APHA - 23 rd Edition 2540 D: 2017
7	Total Solids	mg/L	320.0	500	2000	APHA -23 rd Edition 2540-B; :2017
8	Total hardness as CaCO ₃	mg/L	180.0	200.0	600.0	APHA - 23rd EDITION 2340-C: 2017
9	Calcium as Ca	mg/L	40.08	75.0	200.0	APHA - 23rd EDITION 3500 Ca- B: 2017
10	Magnesium as Mg	mg/L	19.28	30	No Relaxation	APHA - 23rd EDITION 3500-Mg B: 2017
11	Manganese	mg/L	BDL	0.1	0.3	APHA -23 rd Edition 3500 Mn -B, : 2017
12	Alkalinity as CaCO ₃	mg/L	176.0	200.0	600.0	APHA - 23rd EDITION 2320 B : 2017
13	Chlorides as Cl ⁻	mg/L	22.99	250.0	1000.0	APHA - 23rd EDITION 4500 Cl B: 2017
14	Sulphate as So ₄ ²⁻	mg/L	25.12	200.0	400.0	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
15	Nitrate as NO ₃	mg/L	6.36	45.0	No Relaxation	IS 3025 (Part 34) 1988 : 2003
16	Iron as Fe	mg/L	0.16	0.3	No Relaxation	APHA - 23rd EDITION 3500 B-Fe: 2017
17	Potassium	mg/L	3.86	-	-	APHA -23 rd Edition 3500 K -B: 2017
18	Sodium	mg/L	18.72	-	-	APHA -23 rd Edition 3500 Na -A: 2017
19	Fluoride as F ⁻	mg/L	0.89	1.0	1.5	APHA - 23rd EDITION 4500 F - D: 2017

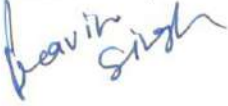


20	Free Residual Chlorine	mg/L	BDL	0.2	1.0	APHA - 23 rd Edition 4500-B: 2017
21	Total Chromium	mg/L	BDL	0.05	No Relaxation	IS 3025 (Part 52): 2003

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP



Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



————— End of Report —————



PRAVAYU
TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
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GSTIN : 09ABCFP7334F1Z6

AN ISO 9001:2015 CERTIFIED & NABL ACCREDITED LABORATORY



Cert.No. TC-12468

SOIL TEST REPORT

Format No. PTL/SF/33S

SampleNo.	:	PTL/SQ/21
Name &Address of the Customer	:	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araj No-288(Khand No-03) Area:0.809Ha,Village:Majhol,Tehsil:Charkhari, District: Mahoba,State: UP.
Date of Sampling	:	15/06/2024
Date of Receipt	:	16/06/2024
Sample Description	:	Agriculture Soil
Sample Condition	:	OK
Start Date of Analysis	:	16/06/2024
End Date of Analysis	:	19/06/2024
Date of Reporting	:	21/06/2024
Sampling Location	:	Near Project Site
Sample Submitted by	:	PTL Team
Environmental Condition atLab	:	Temp. 28 °C Humidity 50 ± 10 %
Ref. of SamplingProcedure No.	:	PTL-P-16

TEST RESULTS

Sl. No.	Parameter	Units of Measurements	Value	Protocol
1.	pH	-	8.73	IS-2720 (Part 26): 1987
2.	Conductivity	µs/cm	396.28	IS-14767:2000
3.	Organic Matter	%	2.98	IS-2720 (Part 22): 1972
4.	Moisture (Water Content)	%	5.5	IS-2720 (Part II):1982
5.	Water holding capacity (WHC)	%	32.0	IS - 14765 : 2000
6.	Nitrogen as N	%	12.0	IS - 14684: 1999
7.	Potassium as k	mg/kg	165.0	IS - 9497: 1980
8.	Sodium	Kg/ha	152.0	IS - 9497: 1980
9.	CEC (Cation Exchange Capacity)	Meq/100g	14.5	IS -2720 (Part24): 1976

Checked by
Beavin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



————— End of Report —————

ANNEXURE-2
ECCOMPLIANCE REPORTS

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proponent
M/S EKTA CONSTRUCTION
Mo Jayendra Nagar, Charkhari, District Mahoba -210421

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/202776/2021 dated 26 May 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC21B001UP144509 |
| 2. File No. | 6306 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Proposed Building Stone (Khanda, Boulder, Ballast (Gitti) Araji No – 288 (Khand No – 03 New), Area: 0.809 Ha, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: Uttar Pradesh. |
| 7. Name of Company/Organization | M/S EKTA CONSTRUCTION |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH
*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*





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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/202776/2021& SEIAA, U.P File no- 6306

Sub: Environmental Clearance is sought for Stone Mining at Arazi No.-288, Khand No.-03 at Village- Majhol, Tehsil- Charkhari, Mahoba, U.P., (Leased Area -0.809 ha.), M/s Ekta Construction.

Dear Sir,

This is with reference to your application / letter dated 26-05-2021, 27-07-2021 & 13-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 15-09-2021 and SEIAA in meeting held on 02-11-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 15-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Stone Mining at Arazi No.-288, Khand No.-03 at Village- Majhol, Tehsil- Charkhari, Mahoba, U.P., (Leased Area -0.809 ha.), M/s Ekta Construction.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	Proposal No. : SIA/UP/MIN/202776/2021		
2. File no. allotted by SEIAA, UP	6306		
3. Name of Proponent	Smt. Santosh Kumari W/o Shri Manoj Kumar		
4. Full correspondence address of proponent and mobile no.	Mo Jayendra Nagar, Charkhari, District-Mahoba (U.P).		
5. Name of Project	Building Stone "Khandas, Boulder, Ballast (Gitti)" Mining Project		
6. Project location (Plot/Khasra/Gate No.)	Araji No – 288, Khand No.- 03 New		
7. Name of Village	Majhol		
9. Tehsil	Charkhari		
10. District	Mahoba (U.P)		
11. Name of Minor Mineral	Building Stone		
12. Sanctioned Lease Area (in Ha.)	0.809 Ha		
13. Altitude of the Area	Highest: 188 mRL Lowest: 183 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25°23'47.34"N	79°46'44.40"E
	B	25°23'46.21"N	79°46'45.75"E
	C	25°23'42.36"N	79°46'45.50"E
	D	25°23'41.70"N	79°46'43.46"E

15. Total Geological Reserves	4,84,102.5 m ³																								
16. Total Mineable Reserves	2,08,068 m ³																								
17. Total Proposed Production (in five year)	2,00,000 m ³																								
18. Proposed Production/year	40,000 m ³ per annum																								
19. Sanctioned Period of Mine lease	10 Years																								
20. Production of mine/day	153.84 m ³ /day (430.76 T/day) Bulk Density=2.8																								
21. Method of Mining	Open Cast, Semi-mechanized																								
22. Drilling & Blasting	Yes (if Required)																								
23. No. of Working days	260 Days																								
24. Working hours/day	8 hours/day																								
25. No. of Workers	28 Manpower																								
26. No. of vehicles movement/day	43 Units (Assumed Loading Capacity: 10 Tonnes/Unit)																								
27. Type of Land	State Government Land																								
28 Ultimate Depth of Mining	18 m (188mRL – 170mRL) (source: Approved Mining Plan)																								
29. Nearest metallated road from site	Nearest Metallated Road is 78 m, NE from the project site																								
30. Water Requirement	<table border="1"> <thead> <tr> <th>Source</th> <th>Purpose</th> <th>Detail</th> <th>Avg. Demand/Day</th> </tr> </thead> <tbody> <tr> <td>Portable Tanker</td> <td>Drinking & others @15lpcd/worker</td> <td>28workers x 15lpcd = 510lit/day</td> <td>0.42KLD</td> </tr> <tr> <td></td> <td>Plantation @5 Lit/plant</td> <td>160Trees x5lpcd = 800 Lit/day</td> <td>0.80KLD</td> </tr> <tr> <td></td> <td>Mine operation /others</td> <td>-</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td>Dust suppression @1 Lit/Sq.m (Twice in a day)</td> <td>Haul Road Area = (1150 m Length x 7m Width = 8050m²) x 1 lit/sq.m = 8050 litx 2 (twice in a day) = 16100 lit/day</td> <td>16.0 KLD</td> </tr> <tr> <td colspan="3">Total</td> <td>18.22 KLD</td> </tr> </tbody> </table>	Source	Purpose	Detail	Avg. Demand/Day	Portable Tanker	Drinking & others @15lpcd/worker	28workers x 15lpcd = 510lit/day	0.42KLD		Plantation @5 Lit/plant	160Trees x5lpcd = 800 Lit/day	0.80KLD		Mine operation /others	-	1.0 KLD		Dust suppression @1 Lit/Sq.m (Twice in a day)	Haul Road Area = (1150 m Length x 7m Width = 8050m ²) x 1 lit/sq.m = 8050 litx 2 (twice in a day) = 16100 lit/day	16.0 KLD	Total			18.22 KLD
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Total			18.22 KLD																						
31. Name of QCI Accredited Consultant with QCI No and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Extension Validity Till September 29/2021																								
32. Any litigation pending against the project or hand in any court	No																								
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Mahoba. Letter No. 8129/ MMC-30/2020-21 दिनांक –																								

	11/02/2021
34. Details of Lease Area in approved DSR	-
35. Total Proposed Project Cost	Rs. 75.97 Lakhs
36. Proposed CER cost	Rs. 3.78 Lakhs (5% of the total Project Cost)
37. Proposed EMP cost	Rs. 27.15 Lakhs
38. Length and Width of Haul Road	Length 1150 m & Width 7 m
39. No. of Trees to be Planted	160 Trees

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 15-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-11-2021 decided to grant the Environmental Clearance to the title project for collection of 40,000 m³ /annum for lease area of 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
11. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
12. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
13. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
14. The Environmental clearance will be co-terminus with the mining lease period.

15. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
16. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
17. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
18. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
19. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
20. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
21. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
22. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
23. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
24. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
25. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
26. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
27. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
28. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

29. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
30. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
31. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
32. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
33. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
34. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
35. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
36. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
37. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
38. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.

39. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
40. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
41. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
42. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
43. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
44. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
45. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
46. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
47. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
48. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
49. Project Proponent shall explore the possibility of using solar energy where ever possible.
50. Commitment towards CER has to be followed strictly.
51. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
52. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
53. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mahoba, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan,**

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Page 11 of 11

COMPLIANCE REPORT**After COMMENCEMENT OF LEASE**(1st Jan 2024 - 30th June 2024)

S. NO	CONDITIONS	COMPLIANCE STATUS
GENERAL CONDITION		
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Lease deed was done on 01.01.2022 in favour of project proponent.
2	Forest clearance shall be taken by the proponent as necessary under the law	Not applicable as no forest land involved.
3	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Not applicable as no such changes have been made.
4	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes have been made in calendar plan.
5	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	Noted and agreed. Mining activity is done as per approved mining plan. Copy of approved mining plan annexed as Annexure.
6	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO, NO, monitoring Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.	Ambient Air monitoring reports are annexed as Annexure-1.
7	Data on ambient air quality (RSPM, SPM, SO ₂ , NO ₂) should be regularly submitted to the Regional office. MoEF & CC, Gol Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Ambient Air monitoring reports are annexed as Annexure-1.
8	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF & CC notification no GSR/826(E) dt. 16.11.09.	Ambient Air monitoring reports are annexed as Annexure-1. The report was found within the limits as per prescribed norms.

9	Fugitive dust emissions from all the sources shall be controlled regularly, Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Regular sprinkling of water two times a day at haul road, loading and unloading area. Site pictures are annexed for documentary proof.
10	Measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.	All the workers are provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
11	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	This is a building stone mining project. No Industrial waste water such waste water generation is taking place. Water is consumed for drinking purpose, sprinkling and plantation only.
12	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	All the workers are provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines..
13	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Measures against dust emission: <ul style="list-style-type: none"> • Water sprinkling is done on the roads regularly. This reduces dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks are covered by tarpaulin. Overloading is avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This ensure smooth flow of vehicles and also prevent spillage.
14	The transportation of the materials shall be limited to day hours' time only.	It is being complied.
15	Provision shall be made for the housing the labourers within the site with all necessary Infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures, to be removed after the completion of the project.	Mining will be done during the day time (8 hourly), temporary shelters are provided to the labours. There is no provision for housing the laborer's as they are hired locally but they are provided with basic facilities of drinking water, medical health care, mobile toilet and crèche, etc.
16	A separate Environmental Management Cell with suitable qualified personnel shall	It has been complied.

	be set-up and under the control of a Senior Executive, who will report directly to the Head of the Organization.	
17	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	It has been complied.
18	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board	It is being complied.
19	The Integrated Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MOEF & CC. Gol, Lucknow and State Pollution Control Board.	It has been complied.
20	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	It has been complied.
21	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority SEIAA.	It has been complied.
22	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA on 1st June and 1st December of each calendar year.	It is being complied.

23	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Ok, agreed
24	Concealing factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions mentioned above have been complied accordingly.
SPECIFIC CONDITIONS		
1	If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.	Ok, agreed
2	This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier	Ok, agreed
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Not applicable.
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It will be complied.
5	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/	It has been complied. Plantation of trees are done and regular watering of plants is being done. Site photos are annexed as Annexure.

	Agriculture University.	
6	Plan for using the mine void for productive use in consultation with local administration and gram- panchayat	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
7	In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.	It will be complied. Currently water tankers are used for sprinkling of water on roads to reduce dust emission. Site photographs is annexed as Annexure.
8	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Not applicable as water is purchased from local vendors.
9	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Plantation of 1000 plants along the haul road and gram samaj land was done in the first year and then the dead plants are replaced every year.
10	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	Ok, agreed
11	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity..	Noted and agreed
12	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of	Noted and agreed

	area equal to or more than 05ha, the E.C issued will stand revoked.	
13	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Ok, agreed
14	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.	Noted and agreed.
15	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Noted and agreed. Explosive licence is obtained and copy is annexed as Annexure.
16	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	It will be complied.
17	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Noted and agreed.
18	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	It will be complied. Plantation work is done in all the mined out pits.
19	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	It will be complied.
20	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	It is being complied. Water sprinkling is done on the roads regularly. This reduces dust emission further by 75%. Site photographs annexed as Annexure.
21	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO /	It is being complied. Plantation of 1000 plants along the haul road and gram samaj land was done in the first year and then the dead plants are replaced every year.

	Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.	
22	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	It is being complied. Blast Vibration report annexed as Annexure-3. License for explosives is annexed as Annexure.
23	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement	It is being complied. Blasting is done as per approved mine plan requirement with proper surveillance and monitoring.
24	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	It is being complied. Workers are provided with clean drinking water.
25	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	It is being complied. Village roads are regularly repaired and scraping of mineral is done.
26	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.

	rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	
27	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Noted and agreed
28	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Noted and agreed
29	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	It is being complied. Plantation of 1000 plants along the haul road and gram samaj land was done in the first year and then the dead plants are replaced every year.
30	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	It is being complied. Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.
31	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	It is being complied.
32	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained.	It is being complied. Ground water Monitoring report annexed as Annexure-1

	The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	
33	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Measures against fugitive dust emission: <ul style="list-style-type: none"> • Water sprinkling is done on the roads regularly. This reduces dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks are covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This ensure smooth flow of vehicles and also prevent spillage.
34	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Ambient Air monitoring reports are annexed as Annexure-1.
35	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development offices.	It is being complied.
36	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	It is being complied. Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided.
37	Occupational health and safety measures for the workers including identification of	It is being complied.

	work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	
38	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	It is being complied. Local labours are hired for mining activity. Mined out pits are reclaimed after excavation and plantation will be done.
39	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	It is being complied.
40	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not applicable as no overburden present at site.
41	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	It will be complied.

42	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	It is being complied. Mining is done as per approved mine plan.
43	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Not applicable as water will be procured from local vendor.
44	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Not applicable as no waste water generated from the mine.
45	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	It will be complied.
46	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The	Measures against fugitive dust emission: Water sprinkling is done on the roads regularly. This reduces dust emission further by 75%. Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks are covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This ensure smooth flow of vehicles and also prevent

	trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	spillage.
47	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Not applicable as no abstraction done. Water is procured from local vendor.
48	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
49	Project Proponent shall explore the possibility of using solar energy where ever possible	Noted and agreed.
50	Commitment towards CER has to be followed strictly.	It is being complied.
51	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	It is being complied.
52	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Noted and agreed.
53	The blasting will be done only after getting permission from the Mining Department.	It is being complied.

ANNEXURE-1
MONITORING REPORTS

TEST REPORT

Sample Code No.: PTL-AA-50 Report No.: AAQ-21062024-50 Issue Date: 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Arajji No-288(Khand No-03) Area:0.809 Ha, Village:Majhol, Tehsil:Charkhari, District: Mahoba, State: UP.

Format No. PTL/SE/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ1-Majhol	Ambient Temperature :	42 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	43.52	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.25	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	14.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	24.21	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by
Avin Singh

For Pravayu Testing Laboratory LLP

PKT
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

_____ End of Report _____



TEST REPORT

Sample Code No.: PTL-AA-51 Report No.: AAQ-21062024-51 Issue Date: 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araj
No-288(Khand No-03) Area:0.809 Ha, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ2-Charkhari	Ambient Temperature :	42 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	42.52	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.21	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.21	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by
Pravin Singh

For Pravayu Testing Laboratory LLP

Pravay
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





PRAVAYU
TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : pti.env@gmail.com
GSTIN : 09ABCFP7334F1Z6

AN ISO 9001:2015 CERTIFIED & NABL ACCREDITED LABORATORY



Cert.No. TC-12468

TEST REPORT

Sample Code No.: PTL-AA-52 Report No.: AAQ-21062024-52 Issue Date 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809 Ha,Village: Majhol,Tehsil: Charkhari, District: Mahoba,State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 – 19.06.2024
Sampling Location:	AQ3- Imaliya Dang	Ambient Temperature :	42 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.82	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.21	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.72	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.19	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Beavin Singh

For Pravayu Testing Laboratory LLP

P.K. Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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TESTING LABORATORY LLP.

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AN ISO 9001:2015 CERTIFIED & NABL ACCREDITED LABORATORY



Cert.No. TC-12468

TEST REPORT

Sample Code No.: PTL-AA-53

Report No.: AAQ-21062024-53

Issue Date 21.06.2024

Issue To- M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809 Ha,Village: Majhol,Tehsil: Charkhari, District: Mahoba,State: UP.

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	15.06.2024 - 16.06.2024	Sample Received :	16.06.2024
Sample Quantity:	30 ml	Analysis Duration:	16.06.2024 - 19.06.2024
Sampling Location:	AQ4- Nausara	Ambient Temperature :	42 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.67	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.03	IS - 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.78	IS - 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.92	IS - 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Kevin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report





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TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

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Cert.No. TC-12468

TEST REPORT

Format No. PTL/SF/33N

Sample Code No.	PTL/NQ/54	Report No.	NQ21062024-54
Environment Condition	Weather Clear	Issue Date	21.06.2024
Sample Drawn by	PTL Team	Condition of the Sample	Ok
Sample Drawn on	15.06.2024 -16.06.2024	Nature of Sample	Ambient Noise Quality
Sample Received on	16.06.2024	Ambient Temperature	42 ^o C
Sampling Location	At Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809Ha, Village:Majhol, T ehsil:Charkhari, District: Mahoba, State: UP.

Test Result

S. No.	Noise Level dB(A)	Observed Values (Max)	Observed Values (Min.)	Average in dB(A)	Limiting value in dB(A)
1.	Day (Ld)	72.0	69.0	62.5	65
	Night (Ln)	62.0	43.0	52.6	55

Standards of Noise Level

S. No.	Category of Area	Day dB (A)	Night dB (A)	Test Method
1.	Commercial Area	65	55	IS:9989-1981

NOTE:

- The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Heavish Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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103 PRAVAYU TESTING LABORATORY LLP

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Cert.No. TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/168	Report No.	WS21062024-168
Sample Code Given By Client	None	Issue Date	21/06/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	15.06.2024	Nature of Sample	Surface Water
Sample Received on	16/06/2024	Test Duration	16/06/2024-19/06/2024
Sampling Location	Near Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Arajai No-288(Khand No-03) Area:0.809Ha,Village:Majhol,Tehsil:Ch arkhari, District: Mahoba,State: UP.
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.88	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	324.8	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	221.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	12.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	233.0	-	-	-	-	-	APHA -23 rd Edition 2540-B,: 2017
9	Total hardness as CaCO ₃	mg/L	114.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	24.04	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	13.12	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.24	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	108.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as CL ⁻	mg/L	4.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	21.85	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	2.88	20	-	50	-	-	I S 3025 (Part 34) 1988 : 2003



17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	1.88	-	-	-	-	-	APHA - 23 rd Edition 3500 K -B: 2017
19	Sodium	mg/L	15.88	-	-	-	-	-	APHA - 23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.59	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	3.49	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	0.8	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pramod Kumar Tiwari

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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Cert.No. TC-12468

TEST REPORT

Sample Code No.	PTL/WS/169	Report No.	WS21062024-169
Sample Code Given By Client	None	Issue Date	21/06/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	15/06/2024	Nature of Sample	Ground Water
Sample Received on	16/06/2024	Test Duration	16/06/2024-19/06/2024
Sampling Location	Near Project Site	Client's Name & Address	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araji No-288(Khand No-03) Area:0.809Ha, Village:Majhol, Tehsil:Charkhari, District: Mahoba, State: UP.
Sample Quantity	1 liter		
Sampling Procedure No.	PTL/P/33		

Format No. PTL/SF/33W

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.28	6.5-8.50	No Relaxation	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	523.7	-	-	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	5.0	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.01	1.00	5.0	APHA -23rd EDITION 2130 B: 2017
5	Total Dissolve Solid	mg/L	320.0	500	2000	APHA - 23rd EDITION 2540-C:2017
6	Total Suspended Solid	mg/L	BDL	-	-	APHA - 23 rd Edition 2540 D: 2017
7	Total Solids	mg/L	320.0	500	2000	APHA -23 rd Edition 2540-B;: 2017
8	Total hardness as CaCO ₃	mg/L	180.0	200.0	600.0	APHA - 23rd EDITION 2340-C: 2017
9	Calcium as Ca	mg/L	40.08	75.0	200.0	APHA - 23rd EDITION 3500 Ca- B: 2017
10	Magnesium as Mg	mg/L	19.28	30	No Relaxation	APHA - 23rd EDITION 3500-Mg B: 2017
11	Manganese	mg/L	BDL	0.1	0.3	APHA -23 rd Edition 3500 Mn -B, : 2017
12	Alkalinity as CaCO ₃	mg/L	176.0	200.0	600.0	APHA - 23rd EDITION 2320 B : 2017
13	Chlorides as Cl ⁻	mg/L	22.99	250.0	1000.0	APHA - 23rd EDITION 4500 Cl B: 2017
14	Sulphate as So ₄ ²⁻	mg/L	25.12	200.0	400.0	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
15	Nitrate as NO ₃	mg/L	6.36	45.0	No Relaxation	IS 3025 (Part 34) 1988 : 2003
16	Iron as Fe	mg/L	0.16	0.3	No Relaxation	APHA - 23rd EDITION 3500 B-Fe: 2017
17	Potassium	mg/L	3.86	-	-	APHA -23 rd Edition 3500 K -B: 2017
18	Sodium	mg/L	18.72	-	-	APHA -23 rd Edition 3500 Na -A: 2017
19	Fluoride as F ⁻	mg/L	0.89	1.0	1.5	APHA - 23rd EDITION 4500 F - D: 2017

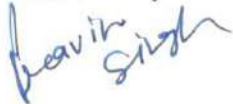


20	Free Residual Chlorine	mg/L	BDL	0.2	1.0	APHA - 23 rd Edition 4500-B: 2017
21	Total Chromium	mg/L	BDL	0.05	No Relaxation	IS 3025 (Part 52): 2003

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP



Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



————— End of Report —————



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Cert.No. TC-12468

SOIL TEST REPORT

Format No. PTL/SF/33S

SampleNo.	:	PTL/SQ/21
Name &Address of the Customer	:	M/S EKTA CONSTRUCTION Proposed Building Stone (Khanda Boulder, Ballast (Gitti) Araj No-288(Khand No-03) Area:0.809Ha,Village:Majhol,Tehsil:Charkhari, District: Mahoba,State: UP.
Date of Sampling	:	15/06/2024
Date of Receipt	:	16/06/2024
Sample Description	:	Agriculture Soil
Sample Condition	:	OK
Start Date of Analysis	:	16/06/2024
End Date of Analysis	:	19/06/2024
Date of Reporting	:	21/06/2024
Sampling Location	:	Near Project Site
Sample Submitted by	:	PTL Team
Environmental Condition atLab	:	Temp. 28 °C Humidity 50 ± 10 %
Ref. of SamplingProcedure No.	:	PTL-P-16

TEST RESULTS

Sl. No.	Parameter	Units of Measurements	Value	Protocol
1.	pH	-	8.73	IS-2720 (Part 26): 1987
2.	Conductivity	µs/cm	396.28	IS-14767:2000
3.	Organic Matter	%	2.98	IS-2720 (Part 22): 1972
4.	Moisture (Water Content)	%	5.5	IS-2720 (Part II):1982
5.	Water holding capacity (WHC)	%	32.0	IS - 14765 : 2000
6.	Nitrogen as N	%	12.0	IS - 14684: 1999
7.	Potassium as k	mg/kg	165.0	IS - 9497: 1980
8.	Sodium	Kg/ha	152.0	IS - 9497: 1980
9.	CEC (Cation Exchange Capacity)	Meq/100g	14.5	IS -2720 (Part24): 1976

Checked by
Beavin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



————— End of Report —————

ANNEXURE-2
SITE PHOTOGRAPHS



माझोल, उत्तर प्रदेश, भारत
नाम-रहित सड़क, माझोल, उत्तर प्रदेश 210421, भारत
Lat 25.395358°
Long 79.77925°
17/06/24 10:29 AM GMT +05:30

Google

GPS Map Camera



माझोल, उत्तर प्रदेश, भारत
नाम-रहित सड़क, माझोल, उत्तर प्रदेश 210421, भारत
Lat 25.395396°
Long 79.779269°
17/06/24 10:30 AM GMT +05:30





GPS Map Camera



माझोल, उत्तर प्रदेश, भारत
नाम-रहित सड़क, माझोल, उत्तर प्रदेश 210421, भारत
Lat 25.395345°
Long 79.779266°
17/06/24 10:27 AM GMT +05:30







ANNEXURE-3

IKRARANAMA AND EXPLOSIVE LICENSE

भारतीय गैर न्यायिक

क सौ रुपये

रु. 100



सत्यमेव जयते

HUNDRED

भारत INDIA

INDIAN NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GP 121108

इकरारनामा

यह इकरारनामा आज दिनांक-23.01.2024 को निम्न पक्षकार के मध्य निष्पादित किया जा रहा है -

श्रीमती सन्तोष कुमारी पत्नी श्री मनोज कुमार निवासी मुहल्ला ज्येन्द्रनगर कस्बा व तहसील चरखारी जिला महोबा (उ0प्र0) प्रथम पक्ष/खनन लीज होल्डर सम्बोधित किया जायेगा।

बहक

श्रीमती जय नॉ चन्द्रिका इन्टर प्राईजेज प्रोप्राईटर सुधाकुमारी निवासी राजेन्द्र नगर कबरई जिला महोबा (उ0प्र0) द्वितीय पक्ष/ब्लास्टिंग नाम से सम्बोधित किया जायेगा।

यह कि प्रथम पक्ष एक खनन पट्टा धारक है। अपने पहाड़ मौजा/ग्राम मझौल के गाटा नम्बर-288 (खण्ड संख्या-03 नया) रकवा 0.809 हे0 दिनांक-01.01.2022 से 10 वर्ष तक की अवधि तक खनन पट्टा राज्य सरकार द्वारा स्वीकृत है। इस खदान में उक्त प्रथम पक्ष खनन कार्य हेतु अधिकृत व्यक्ति इसी प्रकार द्वितीय पक्ष ने भारत सरकार के विस्फोटक विभाग से विस्फोटक पदार्थों के खरीद एवं उपयोग का लाईसेन्स प्राप्त किया है।

यह कि पक्षकार 01 को पत्थर उत्खनन के लिये ब्लास्टिंग कार्य की आवश्यकता है।

यह कि पक्षकार क्रमांक 02 के पास विस्फोटक सामग्री उपयोग करने का लाईसेन्स क्रमांक-ई./एच.क्यू./पी.यू./22/66 (ई.51404), वैधता 31.03.2026 तक वैध है एवं ई./एच.क्यू./पी.यू./22/67 (ई.51405) वैधता 31.03.2026 तक है। ई./सी.सी./यू.पी./22/213(ई.33150) वैधता 31.03.2028 तक है। फर्म 22 भारत सरकार विस्फोटक विभाग द्वारा प्राप्त किया गया है। एवं विस्फोटक परिवहन के लिये अनुज्ञाधारी के पास विस्फोटक वाहन उपलब्ध है।

यह कि पक्षकार क्रमांक 02 ने भारतीय खनन परीक्षा बोर्ड से प्रमाणित प्रमाण-पत्र प्राप्त ब्लास्टर नियुक्त किया है।

यह कि उत्खनन कार्य करने के लिये ड्रिलिंग कार्य पक्षकार क्रमांक-01 द्वारा कराया जा रहा है। जिससे पक्षकार-02 द्वारा विस्फोटक नियम 2008 के अर्न्तगत विस्फोटक सामग्री आर.ई.-13 (विस्फोटक सामग्री उपयोग पास) अपने अनुज्ञाधारी विस्फोटक वाहन से ले जाकर नियुक्त ब्लास्टर द्वारा कार्य किया जायेगा तथा अनुपयोगी विस्फोटक सामग्री अनुज्ञाधारी विस्फोटक वैन द्वारा वापस एम.एम.आर. 1961 अण्डर रेगुलेशन नं0-156,157 एवं विस्फोटक नियत 2008 के आधीन वापस ले जायेगा।

कमश:2पर

सन्तोष कुमारी

Notary

23/01/2024

2594
विश्व की सेवा
को. वि. प्र.
की काम
10-2/94 88

श्री 0. जोस...
श्री 0. जोस...
श्री 0. जोस...

पं. श्री...
श्री 0. जोस...
श्री 0. जोस...

श्री 0. जोस...



Notary Public
I have seen the...
Signature of...
The...
have been...
to...
her/his/their...
I have...
24/1

Notary Public
Charkhari (Maharaj)

R.N. 5214/2024
23/01/2024

भारतीय गैर न्यायिक

दस
रुपये
रु. 10

भारत

TEN
RUPEES

Rs. 10

INDIA

INDIA NON JUDICIAL

93AE 078824

प्रदेश UTTAR PRADESH ..2..

यह कि पक्षकार क्रमांक 01 उपयुक्त खदान पर ब्लास्टिंग के दौरान सुरक्षा नियमों का सम्पूर्ण पालन करायेगा । यदि ब्लास्टिंग करते समय किसी प्रकार की घटना दुर्घटना या जनहानि होती है तो उसकी सम्पूर्ण जिम्मेदारी प्रथम पक्ष की होगी ।

यह कि पक्षकार क्रमांक-1 विस्फोटक सामग्री किसी अन्य स्थान से प्राप्त कर पक्षकार क्रमांक-2 को बिना किसी लिखित सूचना पर ब्लास्टिंग का कार्य करता है तो उसका अनुबन्धन पक्ष स्वतः ही निरूक्त समझा जायेगा ।

अतः यह अनुबन्ध पत्र हम दोनों पक्षों ने अपनी राजी खुशी व स्वेच्छा से सचेत अवस्था में सद्भावना पूर्वक पढकर व समझ कर बिना किसी दवाव के तथा बिना किसी नशे के समक्ष गवाहान सम्पादित करा दिया है ताकि सनद रहे व वक्त पर काम आवे ।

स्थान-महोबा

दिनांक-23.01.2024

ह0 पक्षकार क्रमांक-01

श्रीमती सन्तोष कुमारी पत्नी मनोज कुमार
निवासी ज्येन्द्र नगर कस्वा व तहसील चरखारी
जिला महोबा (उ0प्र0)

सन्तोषकुमारी

ह0 पक्षकार क्रमांक-02

श्रीमती जय माँ चन्द्रिका इन्टर प्राईजेज
प्र0 श्रीमती सुधा कुमारी निवासी राजेन्द्र नगर
कबरई परगना व तहसील महोबा
जिला महोबा

Sumoni

Notary

क्रमांक 2594
 साम्य विक्रय की तिथि 22/12
 प्राचीन
 किताब का नाम/पता
 साम्य की कीमत
 200 . 44 95

23/01/2017
 साम्य विक्रय की तिथि 22/12
 साम्य विक्रय की कीमत 3042
 साम्य विक्रय की तिथि 22/12
 साम्य विक्रय की कीमत 3042

पुस्तक प्रसाद
 2010 जनरल प्रोग्राम
 संपद नंबर 309

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
Licence to possess (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/HQ/UP/22/66(ES1404)
वार्षिक फीस (Annual Fee Rs): 19000/-



अनुज्ञप्ति का हारजिब्य प्रदान किया गया है।

M/s. Jai Man Chandra Enterprises Proprietor Smt. Sudha Kumari (अभिज्ञानी / Occupier : Smt. Sudha Kumari), Rajendra Nagar, Post Kabra, Distt. Mahoba (UP), Town/Village - Mahoba, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

यह अनुज्ञप्ति अनुदत्त की जाती है।

अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee Individual

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse. - के उपयोग के लिए

Licence is valid only for the following purpose.

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1	Nitrate Mixture	2, 0	0	10000 Kg
2	Safety Fuse	6, 1	0	200000 Mtrs
3	Detonating Fuse	6, 2	0	200000 Mtrs

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

3 times as above.

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/HQ/UP/22/66(ES1404)

The licensed premises shall conform to the following drawing(s).

दिनांक (Dated) 03/02/2011

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 552, 553/1, ग्राम (Town/Village) Mouza, LETA

पुलिस थाना (Police Station): Mahoba

जिला (District)

MAHOBA

राज्य (State)

Uttar Pradesh

पिनकोड (Pincode)

210424

दूरभाष (Phone)

05281246619

ई मेल (E-Mail)

फैक्स (Fax)

अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

Main magazine Room and a Lobby

The licensed premises consist of following facilities:

अनुज्ञप्ति समय-समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपावधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures:

उपबंधन क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above

अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority

दूरी प्ररूप DE-2 | Distance Form DE-2

यह अनुज्ञप्ति तारीख 31 मार्च 2015 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2015.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपबधित इस अनुज्ञप्ति की शर्तों का अधिग्रहण करने या यदि अनुज्ञप्त परिसर खोजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिरहित की जा सकती है तथा यह लागू है।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | The Date - 03/02/2011

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Sd/-

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

05/11/2021

31/03/2026

Chief Controller of Explosives, Central Circle, Agra

कानून से चलावनी - विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Central Circle, Agra.

अनुज्ञप्ति प्रारूप एल.ई.-3 LICENCE FORM LE-3
 (विस्फोटक नियम, 2008 की अनुसूची 4 के अनुच्छेद 3(क) से (घ) देखिए।)
 (See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी भेगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
 Licence to possess (c) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/HQ/UP/22/67(E51405)
 वार्षिक फीस रुपए (Annual Fee Rs) 4000/-

Licence is hereby granted to

M/s. Jai Mata Chandrika Enterprises Proprietor Smt. Sudha Kumari (अभिमानि / Occupier : Smt. Sudha Kumari), Rajendra Nagar, Post Kabrai, Distt. Mahoba (UP), Town/Village - Mahoba, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424



यह अनुज्ञप्ति अनुवत्स की जाती है।
 अनुज्ञप्तिधारी की प्रास्थिति : Status of licensee Individual

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
 Licence is valid only for the following purpose.

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों प्रकार और मात्रा के लिए विधिमान्य है।
 Licence is valid for the following kinds and quantity of explosives - (क) (ख)

possess for use of Electric and/or Ordinary Detonators. - के उपयोग के लिए

क्र. सं.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1	Electric and/or Ordinary Detonators	6, 3	0	250000 Nos

प्रत्येक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)
 Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c))

3 times as above.

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त-परिसर की पुष्टि होती है।
 The licensed premises shall conform to the following drawing(s)

रेखाचित्र क्र. (Drawing No.) E/HQ/UP/22/67(E51405)
 दिनांक (Date) 03/02/2011

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address.
 Survey No. 552, 553/1, ग्राम (Town/Village) Mouza, LETA

जिला (District) MAHOBA राज्य (State) Uttar Pradesh पुलिस थाना (Police Station) : Mahoba
 दूरभाष (Phone) 05281246619 ई मेल (E-mail) पिनकोड (Pincode) 210424
 फैक्स (Fax)

अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्निहित हैं।
 The licensed premises consist of following facilities.

Main magazine room and a lobby

अनुज्ञप्ति समय-समय पर चर्चासंशोधित विस्फोटक अधिनियम, 1894 और उसके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपावधों के अधीन रहते हुए अनुवत्स की जाती है।
 The licence is granted subject to the provision of Explosives Act 1894 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
 Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्रारूप DE-2। Distance Form DE-2

यह अनुज्ञप्ति तारीख 31 मार्च 2015 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2015.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों के अनुसूची V के भाग 4 के अंतर्गत निर्दिष्ट सेंटर-VI के अधीन तथा उपबर्णित इस अनुज्ञप्ति की शर्तों का अधिगमन करने या यदि अनुज्ञप्त परिसर योजना या उससे अलग-अलग उपबंधों में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है जहां यह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

तारीख - The Date - 03/02/2011

मुख्य विस्फोटक नियंत्रक / Chief Controller of Explosives

नवीनीकरण के पृष्ठांकन के लिए स्थान
 Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
01/11/2021	31/03/2026	Jt. Chief Controller of Explosives, Central Circle, Agra

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग किसी के भी जीवन और दायित्व का गंभीर खतरा है।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

अनुज्ञापि प्रारूप एलई-7 / LIC FORM LE-7
(विस्फोटक नियम 2008 की अनुसूची 4 में अनुच्छेद 7 देखें)
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुज्ञापि : सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to : transport explosives in a road van



अनुज्ञापि संख्या / Licence No. : E/JCC/UP/25/138(E122454)
अनुज्ञापि शुल्क / Annual Fee Rs. : 2500/-

अनुज्ञापि एतद्वारा जारी की जाती है /
Licence is hereby granted to

Sudha Kumari W/o Mr. Keshay Prasad (Occupier : Sudha Kumari w/o Sri Keshay Prasad)
E/0- 52/52, Rajendra Nagar, Kabrai, Mahoba,
District-MAHOBBA, State-Uttar Pradesh, Pincode-210424

अनुज्ञापित करने की प्राप्ति / Status of licensee : Individual
सड़क वैन की विविधियाँ / Particulars of the road van

पंजीकरण संख्या / Registration No.	UP95T 2216
घन का मेक एवं मॉडल / Make and model of vehicle	Mahindra & Mahindra Pick UP FB PS 1.25
तदान सहित वजन / Unladen weight	1550 Kg(s)
तदान सहित अधिकतम वजन / Maximum laden weight	2975 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	1425 Kg(s)
इंजन संख्या / Engine No	GHG1M59983
चेसिस संख्या / Chassis No	MA1ZU2GHKH1A11424
अन्य फिटिंग्स का विवरण / Description of Other Fittings	AS PER ATTACHED LAYOUT PLAN
वाहन के लिए अनुमत्त विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	1425 Kg(s)

1 अनुज्ञापित परिसर निम्नलिखित आरेखण (आरेखणों) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s)
आरेखण संख्या / Drawing No. : E/JCC/UP/25/138(E122454) दिनांक / dated : 10/05/2019

2 समय समय पर यथा नशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञापि प्रदान की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions

सहित निम्नलिखित अनुलग्नकों के अधीन अनुज्ञापि प्रदान की जाती है।
The licence is granted subject to the following annexures:

क. उपरोक्त क्रम संख्या 4 में यथाकथित सड़क वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above
द. अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.

3 यह अनुज्ञापि तारीख 31 मार्च 2022 तक विधिमन्य रहेगी / This licence shall remain valid till 31st day of March 2022

यह अनुज्ञापि अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञापि की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञापित परिसर आरेखण या उसके संलग्न उपबन्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।
This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions, of this licence as set forth under Conditions,

whenever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक/Date: 10/05/2019

SJ/-

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

अनुज्ञापि के नवीनीकरण हेतु पृष्ठांकन / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
28/03/2022	31/03/2027	Jt. Chief Controller of Explosives, Central Circle, Agra

वैधानिक चेतावनी : विस्फोटकों का सापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गंभीर दण्डित अपराध होगा।
Summary Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by DR MAHESH KUMAR SAMOTA
Reason: Licence No. : E/JCC/UP/25/138
Location: Agra (E122454)
Date: 2022.03.28 03:00:58 +05:30

अनुज्ञप्ति : सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to : transport explosives in a road van



अनुज्ञप्ति संख्या / Licence No. : E/CC/UP/25/41/E28/430
अनुज्ञप्ति जारी करने वाला कार्यालय / Issued at : Agra

अनुज्ञप्ति प्राप्त करने वाली का नाम / Name of licensee granted to :

Smt.Sudha Kumari Keshav Savita (Occupier : Smt.Sudha Kumari)
Kampur Sagar Road,Rajendra Nagar P.O. Kabrai Distt.Mahoba (UP),
District-MAHOBA, State-Uttar Pradesh, Pincode-2110426

अनुज्ञापक की स्थिति / Status of licensee : Individual

सड़क वैन की विशेषताएँ / Particulars of the road van :

पंजीकरण संख्या / Registration No.	UP-95-B-0164
वाहन का मेक एवं मॉडल / Make and model of vehicle	Mahindra and Mahindra
सूना वजन / Unladen weight	1625 Kg(s)
सूना सहित अधिकतम वजन / Maximum laden weight	2750 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	1125 Kg(s)
इंजन संख्या / Engine No.	AB 41B 16179
चेसिस संख्या / Chassis No.	41 B15306
अन्य फिटिंग्स का विवरण / Description of Other Fittings	Asper drawing.
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	1125 Kg(s)

4. अनुज्ञप्त परिसर निम्नलिखित आरेखण (आरेखणों) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):

आरेखण संख्या (Drawing No.) : E/CC/UP/25/41/E28/430 दिनांक / dated - 11/05/2005

यह अनुज्ञप्ति निम्नलिखित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुसूचियों के अधीन अनुज्ञप्ति प्राप्त की जाती है।

This licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexure.

1. उपरोक्त काम सड़क वैन में बंधकथित सड़क वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.

2. अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.

6. यह अनुज्ञप्ति तारीख 31 मार्च 2007 तक विधिमन्य रहेगी / This licence shall remain valid till 31st day of March 2007

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर आरेखण या निम्नलिखित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुसूचियों के अधीन अनुज्ञप्ति प्राप्त की जाती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, Annexure applicable referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

अनुज्ञप्ति संख्या / Licence No. : E/CC/UP/25/41/E28/430

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
मध्यभाग, आगरा | Central Circle office, Agra

अनुज्ञप्ति के नवीनीकरण हेतु पत्राचार / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
29/12/2022	31/03/2027	J. Chief Controller of Explosives, Central Circle, Agra

वैधानिक चेतावनी - विस्फोटकों का तापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डित अपराध होगा।

Statutory Warning : Misbranding and misuse of explosives shall constitute serious criminal offence under the law.

This is system generated document does not require physical signature. Applicant may take printout for their records.

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अनुज्ञप्ति प्रारूप एलई - 7 | LICENCE I.E-7
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुकोड 7 देखें।
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुज्ञप्ति : सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to : transport explosives in a road van



Licence No. - E/CC/UP/25/150/E/139523
Reason for issue No. 2346

अनुज्ञप्ति एतद्वारा जारी की जाती है
Licence is hereby granted to

Sudha Kumari W/o Mr. Keshav Savita (Occupier : Sudha Kumari)
Moh - Rajendra Nagar, Kabrahi,
District-MAHOBA, State-Uttar Pradesh, Pincode-210422

अनुज्ञप्तिकारी की प्रस्थिति / Status of licensee : Individual
सड़क वैन की विशेषताएँ / Particulars of the road van

पंजीकरण संख्या / Registration No	UP95 9274
वाहन का मेक एंव मॉडल / Make and model of vehicle	TATA MOTORS LTD.
सदान रहित वजन / Unladen weight	2780 Kg(s)
सदान सहित अधिकतम वजन / Maximum laden weight	5300 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	2520 Kg(s)
इंजिन संख्या / Engine No	497SP41DXZ871233
चैसिस संख्या / Chassis No	357103DXZ807141
अन्य फिटिंग्स का विवरण / Description of Other Fittings	2520 Kg(s)
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	

अनुज्ञप्त परिचर निम्नलिखित अरेखण (अरेखणों) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):

अरेखण संख्या / Drawing No. : E/CC/UP/25/150/E/139523 दिनांक / dated : 11/01/2024

इसके अंतर्गत पर तथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है :-
This licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures.

(क) उपरोक्त क्रम संख्या 4 में यथांकथित सड़क वैन का अरेखण / (a) Drawings of the road van as stated in serial no.4 above
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority

यह अनुज्ञप्ति तारीख 31 मार्च 2028 तक विधिमान्य रहेगी / This licence shall remain valid till 31st day of March 2028

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर अरेखण या उसके समान उपबन्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसहृत की जा सकती है।
This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, applicable referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

अनुज्ञप्ति के नवीनीकरण हेतु पंजीकरण / Enforcement for renewal of licence

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
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वैधानिक चेतावनी : विस्फोटकों का तापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by DR DASHARATH L KAMBLE
Reason: Licence No. E/CC/UP/25/150
Location: Agra [E/139523]
Date: 11-01-2024 16:45:24 PM

अनुज्ञप्ति प्ररूप P-3
(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची 1 की क्रम संख्या-3 और नियम 35 देखें)

LICENCE FORM P-3
(See Sr.No -3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012)

स्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)

अनुज्ञप्ति संख्या | Licence No. : A/CC/UP/P3/2(A1418)
वार्षिक अनुज्ञप्ति शुल्क | Annual licence Fee Rs. 1000/-



अनुज्ञप्ति एतद्वारा जारी की जाती है
Licence is hereby granted to :
M/s Jai Maa Chandrika Enterprises Prop. Smt. Sudha Kumari
Smt Sudha Kumari
Rajendra Nagar, Post - Karbai,
शहर | गांव - Karbai
जिला - MAHOBA, राज्य - Uttar Pradesh, पिन कोड - 210424
Phone - , Email - , फैक्स -

- अनुज्ञप्तिधारी का स्तर: Proprietorship Firm
Status of licence holder: Proprietorship Firm
- अनुज्ञप्ति केवल निम्नलिखित प्रयोजन हेतु वैध है : विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति
Licence is valid only for the following purpose - Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
- अनुज्ञप्ति अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है :
Licence is valid for the following quantity of Ammonium Nitrate:

नाम तथा विवरण Name and Description	किसी एक समय में मात्रा (कि ग्रा) Quantity at a time (Kg)	किसी एक वित्तीय वर्ष में क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा(कि ग्रा.) Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.)
Ammonium Nitrate (Solid)	200000	7200000

- अनुज्ञप्त परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा
The licensed premises shall conform to the following drawing(s)
आरेखण संख्या | Drawing No : A/CC/UP/P3/2 (A1418) दिनांक | Dated : 15/06/2016
- अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है :
The Licensed premises are situated at following address:
Survey No: 552 & 553/1, शहर/गांव | Town/Village : Leta, Tehsil - Kulpahar
पुलिस स्टेशन | Police Station : Panwadi जिला | District : MAHOBA राज्य | State : Uttar Pradesh
पिन कोड | Pin Code : फोन | Phone : ईमेल | E-Mail : फैक्स | Fax :

अनुज्ञप्ति प्रारूप P-4 LICENCE FORM P-4

(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची 1 का क्रम संख्या-4 और नियम 35 देखें)
(See Sr.No.-4 of Schedule I and rule 35 of Ammonium Nitrate Rules, 2012.)

अमोनियम नाइट्रेट के परिवहन हेतु अनुज्ञप्ति
License to transport Ammonium Nitrate



अनुज्ञप्ति प्रारूप संख्या: A/CC/L/P4/R(A4879)
दिनांक: 2028

अनुज्ञप्ति प्राप्त करने वाली की जाती है
Issued to hereby granted to

M/s Jai Man Chandrika Enterprises Prop. Smt. Sudha Kumari (Occupier : Sudha Kumari)
Rajendra Nagar, Post - Karbai, Town/Village - Karbai
District-MAHOBA, State-Uttar Pradesh, Pincode - 210424
Phone -, Mobile No-, Email-jaimaachandrika560@gmail.com, Fax-

निचे दी गई शारणी के अनुसार अनुज्ञप्त परिसर से
The premises licensed as per table below

क्र.सं. Sl. No.	अनुज्ञप्ति धारक का नाम Licensee Name	अनुज्ञप्ति नंबर Licence No.	परिसर का पता Premises Address
1	M/s Jai Man Chandrika Enterprises Prop. Smt. Sudha Kumari	A/CC/L/P4/R(A4879)	Survey No. 552 & 553/1, Village/Town Name: Leta, Tehsil - Kulpahar, District: MAHOBA, State: Uttar Pradesh

निचे विहित स्थान तक। गंतव्य स्थान -
to places specified below. Places of destination-

क्र.सं. Sl. No.	स्थान Place	जिला District	राज्य State
1	AI	AI	Madhya Pradesh
2	AI	AI	Uttar Pradesh

ये कि विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम 2012 और इस अनुज्ञप्ति की शर्तों के अधीन है।
Subject to the provisions of the Explosives Act, 1884 and the Ammonium Nitrate Rules 2012 framed there under and to the conditions of this License.

अनुज्ञप्ति धारक का पता - जैसा कि कॉलम नं. 1 में उल्लिखित है।
From address of licensee: As mentioned in column No 1

यह अनुज्ञप्ति वर्ष 2028 के मार्च महीने के 31 वे दिन तक प्रभावी रहेगी।
This licence shall remain inforce till 31st day of March 2028

यह अनुज्ञप्ति विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञप्ति की किसी शर्त का उल्लंघन करने पर निलम्बित या प्रतिसूहन की जा सकती है।
This License is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this License.

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
Central Circle office, Agra

अनुज्ञप्ति के नवीकरण हेतु प्रमाणन
Endorsement for renewal of licence:

नवीकरण की तारीख Date of Renewal	समाप्ति तिथि Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority
------------------------------------	--------------------------------	--

सांविधिक चेतावनी: अमोनियम नाइट्रेट का दुरुपयोग कानून के अंतर्गत गंभीर दण्डनीय अपराध है।
Statutory Warning: Mishandling and misuse of Ammonium Nitrate shall constitute serious criminal offence under the law.

This is system generated document does not require physical signature. Applicant may take printout for their records.

ANNEXURE-4
KHASRA MAP

ANNEXURE-5
LEASE DEED

133

Signature-
ACC Name-Mayank Kumar ACC Code
ACC Address-Kharela, Mob. 931100
License No. 64/20, Tehsil Charkhari



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP75167185167609T
 Certificate Issued Date : 21-Dec-2021 01:54 PM
 Account Reference : NEWIMPACC (SV)/ up14443404/ CHARKHARI/ UP-MHB
 Unique Doc. Reference : SUBIN-UPUP1444340440637894964152T
 Purchased by : SMT SANTOSH KUMARI WO MANOJ KUMAR
 Description of Document : Article 23 Conveyance
 Property Description : ARAJI MAUJA MANJHOL GATA NO 288 KHAND NO 3 (NEW)
 TEHSHEEL CHARKHARI DISTT MAHOBA
 Consideration Price (Rs.) :
 First Party : HONORABLE GOVERNOR UP GOVT BY D M MAHOBA
 Second Party : MS EKTA CONSTRUCTION PRO SANTOSH KUMARI WO MANOJ
 Stamp Duty Paid By : MS EKTA CONSTRUCTION PRO SANTOSH KUMARI WO MANOJ
 Stamp Duty Amount(Rs.) : 6,44,100
 (Six Lakh Forty Four Thousand One Hundred only)



सन्तोष कुमारी

Please write or type below this line

QT 0001122777

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

पट्टा अनुबंध विलेख

वर्ष: 2022

बही सं: 1

रजिस्ट्रेशन सं: 24

प्रतिकल- 67200000 स्टाम्प शुल्क- 1344100 बाजारी मूल्य - C रंजीकरण शुल्क - 672000 प्रतिलिपिकरण शुल्क - 80 योग : 672080

श्रीमती एकता कंट्रोलर द्वारा
संतोष कुमारी प्राकृतिक संरक्षक,
पत्नी श्री मनोज कुमार
व्यवसाय : अन्य
निवासी: मु० ज्येन्द्रनगर चरखारी

संतोष कुमारी



श्रीमती, एकता कंट्रोलर द्वारा

संतोष कुमारी प्राकृतिक संरक्षक

ने यह लेखपत्र इस कार्यालय में दिनांक 03/01/2022 एवं 12:39:51 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अनिल कुमार शर्मा (प्रभारी)

सहा-निबंधक : चरखारी

महोबा

03/01/2022

इकबाल अहमद i

निबंधक लिपिक



135

Signature

ACC Name-Praveen Khare ACC Code-1410780
ACC Address-Charkhari Mob.-993634456
License No.-06,Tehsil-Charkhari District-Mahoba

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP75216029218475T
 Certificate Issued Date : 21-Dec-2021 02:06 PM
 Account Reference : NEWIMPACC (SV)/ up14107804/ MAHOBA/ UP-MHB
 Unique Doc. Reference : SUBIN-UPUP1410780440743409161950T
 Purchased by : EKTA CONSTRUCTION PRO SANTOSH KUMARI WO MANOJ
 Description of Document : Article 35 Lease
 Property Description : MAUJA MAJHOL GATA NO 288 KHAND NO-03(NEW) TAH
 CHARKHARI MAHOBA
 Consideration Price (Rs.) :
 First Party : HONORABLE GOVERNOR UP GOVT BY DM MAHOBA
 Second Party : EKTA CONSTRUCTION PRO SANTOSH KUMARI WO MANOJ
 Stamp Duty Paid By : EKTA CONSTRUCTION PRO SANTOSH KUMARI WO MANOJ
 Stamp Duty Amount(Rs.) : 7,00,000
 (Seven Lakh only)



सन्तोष कुमारी

Please write or type below this line.

QT 0001080692

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.ahelastamp.com or using e-Stamp Mobile App of State/Heading. Any discrepancy in the details on the Certificate and as available on the website / Mobile App renders it invalid.
 2. The mode of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

बारी सं०: 1

रजिस्ट्रेशन सं०: 24

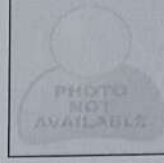
वर्ष: 2022

निष्पादन लेखपत्र चाद सुनने व समझने मजसुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिलाअधिकारी के द्वारा जिला खान अधिकारी, महोबा

ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



पट्टा गृहीता: 1

श्रीमती एकता कंठकेशन के द्वारा संतोष कुमारी, पत्नी श्री मनोज कुमार

निवासी: मु० ज्येन्द्रनगर चरखारी

व्यवसाय: अन्य

सन्तोष कुमारी



ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता: 1

श्री मनोज कुमार, पुत्र श्री अमरचन्द्र

निवासी: चरखारी

व्यवसाय: कृषि



पहचानकर्ता: 2

श्री पंकज कुमार, पुत्र श्री श्यामनारायण

निवासी: चरखारी

व्यवसाय: कृषि

P.K
Supta

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अनिल कुमार शर्मा (श्रमारी)

उपनिबंधक: चरखारी

महोबा

इकबाल अहमद i

निबंधक लिपिक

ने की। प्रत्यक्षतः भद्र साक्षिण के निशान के अंतर्गत नियमानुसार किया गया है।
टिप्पणी:

प्रपत्र-एम.एम. 6
खनन के लिए नीलामी पट्टे का विलेख
(नियम 29)

यह अनुबन्ध आज दिनांक०१.....माह.....०१.....वर्ष 2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे).....प्रथम पक्ष

और एकता कन्स्ट्रक्शन प्रो० श्रीमती संतोष कुमारी पत्नी श्री मनोज कुमार नि० मु० ज्येन्द्र नगर, चरखारी, जनपद महोबा (जिसे आगे "पट्टेदार" कहा गया है) जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा विधिक प्रतिनिधि भी समझे जायेंगे

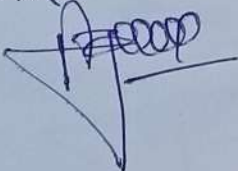
.....द्वितीय पक्ष

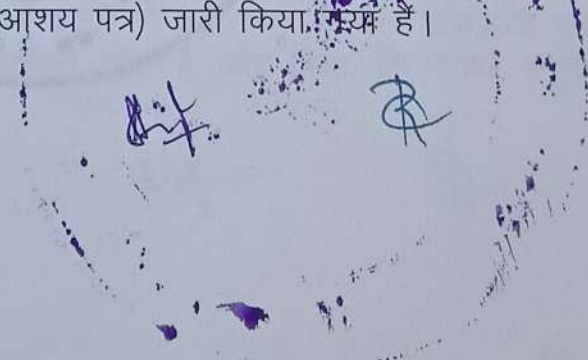
जैसा कि राज्य सरकार ने शासनादेश संख्या 3236/86-2017-57 (सा०)/2017 टीसी दिनांक 12.12.2017 एवं अनुवर्ती शासनादेश संख्या 2644/86-2018-57(सा०)/2017 टीसी दिनांक 17.10.2018 के द्वारा निर्धारित पट्टे की अवधि 10 वर्ष या अधिकतम 20 वर्ष निर्धारित किये जाने का निर्णय लिया गया है। उक्त के अनुक्रम में निर्गत विज्ञप्ति दिनांक 18.08.2020 द्वारा निम्न क्षेत्र को 10 वर्ष की अवधि के लिए स्वीकृत किये जाने हेतु विज्ञापित किया गया है।

और जैसा कि जनपद-महोबा की तहसील चरखारी स्थित ग्राम-मझोल के आराजी संख्या-288(खण्ड सं० 03 नया) रकवा 0.809 हे० क्षेत्र में उपलब्ध इमारती पत्थर (खण्डा, गिट्टी, बोलडर) में खनन योग्य निर्धारित वार्षिक मात्रा 40,000 (चालीस हजार) घनमीटर के लिए उ०प्र० उपखनिज (परिहार) नियमावली 2021 के अध्याय-4 के अधीन ई-निविदा सह ई-नीलामी की प्रक्रिया सम्पादित की गयी।

और जैसा कि इस विलेख के भाग-1 में उल्लिखित क्षेत्र में उपलब्ध इमारती पत्थर (खण्डा, गिट्टी, बोलडर) के क्षेत्र हेतु द्वितीय पक्ष द्वारा दी गयी ई-नीलामी की बोली रू० 168.00 प्रति घनमीटर सर्वोच्च पायी गयीं जिसके आधार पर इस कार्यालय के पत्र संख्या-7243/एम०एम०सी-30/आ०प०/2020 दिनांक 01.12.2020 द्वारा द्वितीय पक्ष को L.O.I (आशय पत्र) जारी किया गया है।

सन्तोष कुमारी





और जैसा कि द्वितीय पक्ष ने नियमानुसार प्रथम वर्ष के प्रथम किश्त की धनराशि रू0 16,80,000.00 (सोलह लाख अस्सी हजार रूपया मात्र) एवं प्रतिभूति की धनराशि रू0 16,80,000.00 (सोलह लाख अस्सी हजार रूपया मात्र) को निदेशालय के पत्र संख्या 1508/एम0-87ए501(एम0एस0टी0सी0डी0डी0)/2019-20 दिनांक-18.12.2020 व चालान सं0-LM00109 दिनांक 22.12.2020 व चालान सं0-L700010 दिनांक 07.12.2020 द्वारा जमा करा दिया गया है तथा द्वितीय पक्ष ने उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-35 में उल्लिखित प्राविधानों के अधीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र सं0-2021/3/6/52398 दिनांक: 19.05.2021 द्वारा अनुमोदित खनन योजना इस कार्यालय में प्रस्तुत कर दिया है।

और जैसा कि भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक: 14.09.2006 सहपठित अधिसूचना दिनांक: 15.01.2016 के अनुक्रम में पट्टेदार ने राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, लखनऊ द्वारा प्रदत्त पर्यावरण स्वच्छता प्रमाण पत्र सं0 EC21B001UP144509, File no. 6306 दिनांक 22.11.2021 इस कार्यालय में प्रस्तुत कर दिया गया है।

यह इस बात का साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करती है।

उपखनिज इमारती पत्थर (खण्डा, गिट्टी, बोल्डर) जिन्हें आगे और अभिदिष्ट अनुसूची में उक्त "खनिज" कहा गया है, की समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली, 2021 में उल्लिखित स्वतंत्रताओं, अधिकारों तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

दिनांक: 01.01.2022 से 10 (दस) वर्ष की आगामी अवधि के लिए अर्थात् दिनांक: 01.01.2022 से दिनांक: 31.12.2031 तक के लिए पट्टेदार की एतद्वारा दिए गए और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों और अन्य देयों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली, 2021 में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

सन्तोष कुमारी

dit

dit

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र- वह समस्त भू-खण्ड, जो जिला महोबा की तहसील चरखारी के अन्तर्गत ग्राम-मझोल में स्थित है और उसकी भू-कर सर्वेक्षण संख्या-288(खण्ड सं० 03 नया) रकवा 0.809 हे० (02 एकड़) क्षेत्रफल है और जिसे संलग्न मानचित्र में लाल रंग से रंजित (coloured) कर दर्शाया गया है और जिसकी जियो-कोर्डिनेट व सीमायें निम्नलिखित हैं:-

क-जियो कोर्डिनेट

क्र०सं०	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25° 23' 47.34" N	79° 46' 44.40" E
2	B	25° 23' 46.21" N	79° 46' 45.75" E
3	C	25° 23' 42.36" N	79° 46' 45.50" E
4	D	25° 23' 41.70" N	79° 46' 43.46" E

ख-चौहद्दी

उत्तर- गाटा सं० 288 का शेष भाग बाद गाटा सं० 278 एवं 279

दक्षिण- गाटा सं० 289

पूरब- गाटा सं० 291

पश्चिम- गाटा सं० 288 का शेष भाग

और जिसे एतद्द्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

(1) स्वामित्व की, धनराशि-पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटायें गये उपखनिज ईमारती पत्थर (खण्डा, गिट्टी, बोल्टर) के सम्बन्ध में शासनादेश संख्या:- 1735/86-2020-57(सा०)/2017 भूतत्व एवं खनिकर्म अनुभाग, लेखनक्र दिनांक 25 सितम्बर 2020 के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के, नियम 28(2)(तीन) एवं नियम-27(3) के प्राविधान के अनुसार निम्नलिखित स्वामित्व का भुगतान करेगा।

सत्यक कुमारी

वि००००

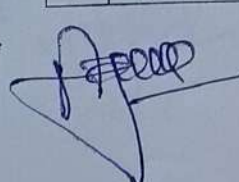
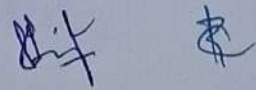
वि००००

वि००००

ई- निविदा/ई-नीलामी की धनराशि जमा करने की अनुसूची {नियम - 27(3)}

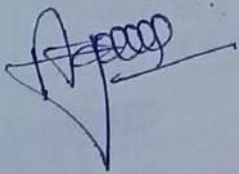
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	प्रथम वर्ष	जनवरी 2022 (12%)	-	8,06,400.00 अग्रिम रूप से जमा
2	प्रथम वर्ष	फरवरी 2022 (08%)	-	5,37,600.00 अग्रिम रूप से जमा
3	प्रथम वर्ष	मार्च 2022 (08%)	01.03.2022	3,36,000.00 (05% अग्रिम रूप में जमा) 2,01,600.00 (03% जमा कराया जाना अवशेष)
4	प्रथम वर्ष	अप्रैल 2022 (08%)	01.04.2022	5,37,600.00
5	प्रथम वर्ष	मई 2022 (08%)	01.05.2022	5,37,600.00
6	प्रथम वर्ष	जून 2022 (08%)	01.06.2022	5,37,600.00
7	प्रथम वर्ष	जुलाई 2022 (08%)	01.07.2022	5,37,600.00
8	प्रथम वर्ष	अगस्त 2022 (08%)	01.08.2022	5,37,600.00
9	प्रथम वर्ष	सितम्बर 2022 (08%)	01.09.2022	5,37,600.00
10	प्रथम वर्ष	अक्टूबर 2022 (08%)	01.10.2022	5,37,600.00
11	प्रथम वर्ष	नवम्बर 2022 (08%)	01.11.2022	5,37,600.00
12	प्रथम वर्ष	दिसम्बर 2022 (08%)	01.12.2022	5,37,600.00
प्रतिभूति छोड़कर प्रथम वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	द्वितीय वर्ष	जनवरी 2023 (12%)	01.01.2023	8,06,400.00
2	द्वितीय वर्ष	फरवरी 2023 (08%)	01.02.2023	5,37,600.00
3	द्वितीय वर्ष	मार्च 2023 (08%)	01.03.2023	5,37,600.00
4	द्वितीय वर्ष	अप्रैल 2023 (08%)	01.04.2023	5,37,600.00
5	द्वितीय वर्ष	मई 2023 (08%)	01.05.2023	5,37,600.00
6	द्वितीय वर्ष	जून 2023 (08%)	01.06.2023	5,37,600.00
7	द्वितीय वर्ष	जुलाई 2023 (08%)	01.07.2023	5,37,600.00
8	द्वितीय वर्ष	अगस्त 2023 (08%)	01.08.2023	5,37,600.00
9	द्वितीय वर्ष	सितम्बर 2023 (08%)	01.09.2023	5,37,600.00
10	द्वितीय वर्ष	अक्टूबर 2023 (08%)	01.10.2023	5,37,600.00
11	द्वितीय वर्ष	नवम्बर 2023 (08%)	01.11.2023	5,37,600.00
12	द्वितीय वर्ष	दिसम्बर 2023 (08%)	01.12.2023	5,37,600.00
द्वितीय वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	तृतीय वर्ष	जनवरी 2024 (12%)	01.01.2024	8,06,400.00
2	तृतीय वर्ष	फरवरी 2024 (08%)	01.02.2024	5,37,600.00
3	तृतीय वर्ष	मार्च 2024 (08%)	01.03.2024	5,37,600.00
4	तृतीय वर्ष	अप्रैल 2024 (08%)	01.04.2024	5,37,600.00

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5	तृतीय वर्ष	मई 2024 (08%)	01.05.2024	5,37,600.00
6	तृतीय वर्ष	जून 2024 (08%)	01.06.2024	5,37,600.00
7	तृतीय वर्ष	जुलाई 2024 (08%)	01.07.2024	5,37,600.00
8	तृतीय वर्ष	अगस्त 2024 (08%)	01.08.2024	5,37,600.00
9	तृतीय वर्ष	सितम्बर 2024 (08%)	01.09.2024	5,37,600.00
10	तृतीय वर्ष	अक्टूबर 2024 (08%)	01.10.2024	5,37,600.00
11	तृतीय वर्ष	नवम्बर 2024 (08%)	01.11.2024	5,37,600.00
12	तृतीय वर्ष	दिसम्बर 2024 (08%)	01.12.2024	5,37,600.00
तृतीय वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	चतुर्थ वर्ष	जनवरी 2025 (12%)	01.01.2025	8,06,400.00
2	चतुर्थ वर्ष	फरवरी 2025 (08%)	01.02.2025	5,37,600.00
3	चतुर्थ वर्ष	मार्च 2025 (08%)	01.03.2025	5,37,600.00
4	चतुर्थ वर्ष	अप्रैल 2025 (08%)	01.04.2025	5,37,600.00
5	चतुर्थ वर्ष	मई 2025 (08%)	01.05.2025	5,37,600.00
6	चतुर्थ वर्ष	जून 2025 (08%)	01.06.2025	5,37,600.00
7	चतुर्थ वर्ष	जुलाई 2025 (08%)	01.07.2025	5,37,600.00
8	चतुर्थ वर्ष	अगस्त 2025 (08%)	01.08.2025	5,37,600.00
9	चतुर्थ वर्ष	सितम्बर 2025 (08%)	01.09.2025	5,37,600.00
10	चतुर्थ वर्ष	अक्टूबर 2025 (08%)	01.10.2025	5,37,600.00
11	चतुर्थ वर्ष	नवम्बर 2025 (08%)	01.11.2025	5,37,600.00
12	चतुर्थ वर्ष	दिसम्बर 2025 (08%)	01.12.2025	5,37,600.00
चतुर्थ वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	पंचम वर्ष	जनवरी 2026 (12%)	01.01.2026	8,06,400.00
2	पंचम वर्ष	फरवरी 2026 (08%)	01.02.2026	5,37,600.00
3	पंचम वर्ष	मार्च 2026 (08%)	01.03.2026	5,37,600.00
4	पंचम वर्ष	अप्रैल 2026 (08%)	01.04.2026	5,37,600.00
5	पंचम वर्ष	मई 2026 (08%)	01.05.2026	5,37,600.00
6	पंचम वर्ष	जून 2026 (08%)	01.06.2026	5,37,600.00
7	पंचम वर्ष	जुलाई 2026 (08%)	01.07.2026	5,37,600.00
8	पंचम वर्ष	अगस्त 2026 (08%)	01.08.2026	5,37,600.00
9	पंचम वर्ष	सितम्बर 2026 (08%)	01.09.2026	5,37,600.00
10	पंचम वर्ष	अक्टूबर 2026 (08%)	01.10.2026	5,37,600.00
11	पंचम वर्ष	नवम्बर 2026 (08%)	01.11.2026	5,37,600.00
12	पंचम वर्ष	दिसम्बर 2026 (08%)	01.12.2026	5,37,600.00
पंचम वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00

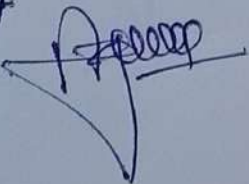
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क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	छठा वर्ष	जनवरी 2027 (12%)	01.01.2027	8,06,400.00
2	छठा वर्ष	फरवरी 2027 (08%)	01.02.2027	5,37,600.00
3	छठा वर्ष	मार्च 2027 (08%)	01.03.2027	5,37,600.00
4	छठा वर्ष	अप्रैल 2027 (08%)	01.04.2027	5,37,600.00
5	छठा वर्ष	मई 2027 (08%)	01.05.2027	5,37,600.00
6	छठा वर्ष	जून 2027 (08%)	01.06.2027	5,37,600.00
7	छठा वर्ष	जुलाई 2027 (08%)	01.07.2027	5,37,600.00
8	छठा वर्ष	अगस्त 2027 (08%)	01.08.2027	5,37,600.00
9	छठा वर्ष	सितम्बर 2027 (08%)	01.09.2027	5,37,600.00
10	छठा वर्ष	अक्टूबर 2027 (08%)	01.10.2027	5,37,600.00
11	छठा वर्ष	नवम्बर 2027 (08%)	01.11.2027	5,37,600.00
12	छठा वर्ष	दिसम्बर 2027 (08%)	01.12.2027	5,37,600.00
छठा वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	सातवा वर्ष	जनवरी 2028 (12%)	01.01.2028	8,06,400.00
2	सातवा वर्ष	फरवरी 2028 (08%)	01.02.2028	5,37,600.00
3	सातवा वर्ष	मार्च 2028 (08%)	01.03.2028	5,37,600.00
4	सातवा वर्ष	अप्रैल 2028 (08%)	01.04.2028	5,37,600.00
5	सातवा वर्ष	मई 2028 (08%)	01.05.2028	5,37,600.00
6	सातवा वर्ष	जून 2028 (08%)	01.06.2028	5,37,600.00
7	सातवा वर्ष	जुलाई 2028 (08%)	01.07.2028	5,37,600.00
8	सातवा वर्ष	अगस्त 2028 (08%)	01.08.2028	5,37,600.00
9	सातवा वर्ष	सितम्बर 2028 (08%)	01.09.2028	5,37,600.00
10	सातवा वर्ष	अक्टूबर 2028 (08%)	01.10.2028	5,37,600.00
11	सातवा वर्ष	नवम्बर 2028 (08%)	01.11.2028	5,37,600.00
12	सातवा वर्ष	दिसम्बर 2028 (08%)	01.12.2028	5,37,600.00
सातवा वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	आठवां वर्ष	जनवरी 2029 (12%)	01.01.2029	8,06,400.00
2	आठवां वर्ष	फरवरी 2029 (08%)	01.02.2029	5,37,600.00
3	आठवां वर्ष	मार्च 2029 (08%)	01.03.2029	5,37,600.00
4	आठवां वर्ष	अप्रैल 2029 (08%)	01.04.2029	5,37,600.00
5	आठवां वर्ष	मई 2029 (08%)	01.05.2029	5,37,600.00
6	आठवां वर्ष	जून 2029 (08%)	01.06.2029	5,37,600.00
7	आठवां वर्ष	जुलाई 2029 (08%)	01.07.2029	5,37,600.00
8	आठवां वर्ष	अगस्त 2029 (08%)	01.08.2029	5,37,600.00
9	आठवां वर्ष	सितम्बर 2029 (08%)	01.09.2029	5,37,600.00
10	आठवां वर्ष	अक्टूबर 2029 (08%)	01.10.2029	5,37,600.00
11	आठवां वर्ष	नवम्बर 2029 (08%)	01.11.2029	5,37,600.00
12	आठवां वर्ष	दिसम्बर 2029 (08%)	01.12.2029	5,37,600.00
आठवां वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00

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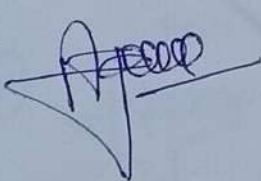




क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	नौवां वर्ष	जनवरी 2030 (12%)	01.01.2030	8,06,400.00
2	नौवां वर्ष	फरवरी 2030 (08%)	01.02.2030	5,37,600.00
3	नौवां वर्ष	मार्च 2030 (08%)	01.03.2030	5,37,600.00
4	नौवां वर्ष	अप्रैल 2030 (08%)	01.04.2030	5,37,600.00
5	नौवां वर्ष	मई 2030 (08%)	01.05.2030	5,37,600.00
6	नौवां वर्ष	जून 2030 (08%)	01.06.2030	5,37,600.00
7	नौवां वर्ष	जुलाई 2030 (08%)	01.07.2030	5,37,600.00
8	नौवां वर्ष	अगस्त 2030 (08%)	01.08.2030	5,37,600.00
9	नौवां वर्ष	सितम्बर 2030 (08%)	01.09.2030	5,37,600.00
10	नौवां वर्ष	अक्टूबर 2030 (08%)	01.10.2030	5,37,600.00
11	नौवां वर्ष	नवम्बर 2030 (08%)	01.11.2030	5,37,600.00
12	नौवां वर्ष	दिसम्बर 2030 (08%)	01.12.2030	5,37,600.00
नौवां वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00
क्र० सं०	पट्टावर्ष	देय किश्त माह	देय तिथि	देय किश्त धनराशि (रु० में)
1	दसवां वर्ष	जनवरी 2031 (12%)	01.01.2031	8,06,400.00
2	दसवां वर्ष	फरवरी 2031 (08%)	01.02.2031	5,37,600.00
3	दसवां वर्ष	मार्च 2031 (08%)	01.03.2031	5,37,600.00
4	दसवां वर्ष	अप्रैल 2031 (08%)	01.04.2031	5,37,600.00
5	दसवां वर्ष	मई 2031 (08%)	01.05.2031	5,37,600.00
6	दसवां वर्ष	जून 2031 (08%)	01.06.2031	5,37,600.00
7	दसवां वर्ष	जुलाई 2031 (08%)	01.07.2031	5,37,600.00
8	दसवां वर्ष	अगस्त 2031 (08%)	01.08.2031	5,37,600.00
9	दसवां वर्ष	सितम्बर 2031 (08%)	01.09.2031	5,37,600.00
10	दसवां वर्ष	अक्टूबर 2031 (08%)	01.10.2031	5,37,600.00
11	दसवां वर्ष	नवम्बर 2031 (08%)	01.11.2031	5,37,600.00
12	दसवां वर्ष	दिसम्बर 2031 (08%)	01.12.2031	5,37,600.00
दसवां वर्ष में देय किश्त की धनराशियों का योग				67,20,000.00

(2) स्वामित्व कटौती आदि से मुक्त होगा—इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को '0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क' पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी, महोबा को भेजी जायेगी।

रत्नलोक कुमारी







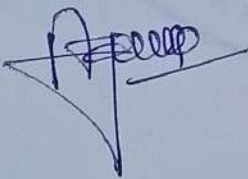
स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया-यदि इस उपस्थापन पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जायेतो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

- (1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है-यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त या पर्यावरण स्वच्छता प्रमाण पत्र या खनन योजना आदि में उल्लिखित किसी शर्त को भंग करे तो जिलाधिकारी अथवा राज्य सरकार खनन पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः यां अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।
- (2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा-पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता हैं और हटा सकता है जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
- (3) पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती-यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हों गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

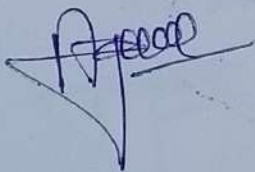
सतीश कुमारी

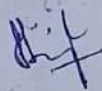




- (4) नोटिस-इस उपस्थापन-पत्र द्वारा पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस पट्टेदार द्वारा दिये गये e-mailaddress अथवा उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहूत (challenged) किया जायेगा।
- (5) सीमा चिन्ह खड़ा करना और उनका अनुरक्षण-पट्टेदार उक्त नियमावली 2021 के नियम 17 व 36 के प्रविधानों के अनुसार इस पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के उपरान्त सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का जियो कॉर्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादित करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे (Pillar) को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो और उनका सदैव अनुरक्षण करेगा और अच्छी दशा में रखेगा।
- (6) खनन संक्रियायें का प्रारम्भ-पट्टेदार पट्टा विलेख के निष्पादन के दिनांक से तीन माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (7) ई-एम0एम0-11 का जारी किया जाना-पट्टेदार प्रत्येक वाहन को परिवहन प्रपत्र एम0एम0-11 अथवा ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में पट्टेदार नियमावली 2021 के नियम- 60 एवं 72 के प्राविधानों के अन्तर्गत शास्ति का भागीदार होगा।
- (08) जिला खनिज फाउण्डेशन न्यास एवं आयकर-पट्टेदार जिला खनिज फाउण्डेशन न्यास, महोबा के निर्धारित खर्च में नियमानुसार रॉयल्टी का 10 प्रतिशत देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में 02 प्रतिशत टी0सी0एस0 जमा करेगा।
- (09) स्वयं के व्यय पर पहुँच मार्ग का निर्माण-पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।

सतीश कुमारी

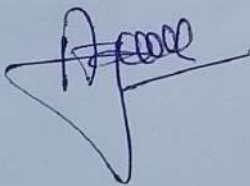






- (10) स्वयं के व्यय पर वाहनों की प्रवेश मार्ग पर निगरानी किया जाना— पट्टेदार नियम-36 के अनुसार यदि आवश्यक हो वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकाडिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिज के परिवहन हेतु प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकाडिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी द्वारा रिकार्ड मार्गें जाने पर उक्त रिकाडिंग को उपलब्ध करायेगा।
- (11) चिन्हित सुरक्षा क्षेत्र—पट्टेदार जिलाधिकारी, महोबा द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं करेगा तथा सुरक्षा मानको के अनुसार खनन संक्रियायें की जायेगी।
- (12) हानि के सम्बन्ध में पट्टेदार का उत्तरदायित्व—पट्टेदार द्वारा किये गये खनन/परिवहन से जन-धन की हानि की दशा में ऐसी हानि के लिये पूर्ण रूप से वह उत्तरदायी होगा।
- (13) वित्तीय आश्वासन—पट्टेदार नियमावली 2021 के नियम-35 (6)(7) के प्राविधानों के अर्न्तगत वित्तीय आश्वासन की रकम नियमानुसार जमा करने हेतु उत्तरदायी होगा।
- (14) मा0 न्यायालय द्वारा पारित आदेशों का अनुपालन—पट्टेदार मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन सदैव करेगा।
- (15) पट्टेदार का वादो के सम्बन्ध में उत्तरदायित्व—नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक कार्यवाही योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
- (16) वन विभाग द्वारा लगाई गई शर्तों का पालन—प्रभागीय वनाधिकारी, महोबा वन प्रभाग, महोबा के पत्र सं0-2111/33-1 दिनांक: 04.01.2019 में उल्लिखित शर्तों के पालन हेतु पट्टेदार विधिक दृष्टि से बाध्य होगा तथा खनन पट्टा प्राप्तकर्ता द्वारा जितने क्षेत्रफल में खनन किया जा रहा है। उतने क्षेत्रफल में अथवा न्यूनतम 01 एकड़ क्षेत्रफल में स्थानीय प्रजाति के 200 फलदार/छायादार वृक्षों का रोपण, सिंचाई एवं फैंसिंग के साथ अपनी निजी स्रोतों से करेगे। एक एकड़ या उससे अधिक क्षेत्रफल के खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाया जाना होगा। एक एकड़ से अधिक होने पर प्रति एकड़ के हिसाब से अतिरिक्त 200 वृक्ष लगाने होंगे जो पूर्णांक में नहीं होगा।

सन्तोष कुमारी





- (17) पर्यावरणीय अनापत्ति में उल्लिखित शर्तों का पालन राज्य स्तरीय पर्यावरण समाघात प्राधिकरण, लखनऊ के पत्र सं०- EC21B001UP144509, File no. 6306 दिनांक 22.11.2021 में उल्लिखित शर्तों का पालन हेतु पट्टेदार बाध्य रहेगा।
- (18) आशय पत्र में दी गयी शर्तें-यह अनुबन्ध माननीय उच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
- (19) यथा स्थिति नियमावली-2021 में किये गये संशोधन इस अनुबन्ध पर प्रभावी होंगे।
- (20) ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र में उक्त खनिज की उपलब्धता एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर्स स्वयंआश्वस्त हो गये हैं अतः इस सम्बन्ध में किसी भी प्रकार पट्टेदार का दावा स्वीकार नहीं किया जायेगा।
- (21) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (22) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
- (23) स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुये अन्य शर्तें जो उचित समझी जायेगी, मान्य होगा।
- (24) निदेशालय के पत्र सं०-441/एम-228/2017 (खनन नीति III) दिनांक 27.06.2019 के अनुपालन में पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वाकृति अनुवर्ती प्रस्तावक को आन्तरित किये जाने में पट्टाधारक को कोई आपत्ति नहीं होगी।
- (25) उ०प्र० उपखनिज-(परिहार) नियमावली 2021 (यथा संशोधित) के नियम-23 (2)(ख) के अन्तर्गत इमारती पत्थर के ई-निविदा सह ई-नीलामी के माध्यम से 02.00 हे० से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से दो वर्ष के भीतर स्टोन क्वारि स्थापित करना होगा।
- (26) श्रमिकों का पंजीयन-खनन पट्टा क्षेत्र में कार्यरत श्रमिक/ब्लास्टर आदि का श्रम विभाग में पंजीयन कराना अनिवार्य होगा।

स्टाम्प शुल्क- स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष से दसवें वर्ष की कुल धनराशि ₹० 6,72,00,000.00 पर उपनिबन्धक, चरखारी ने अपने पत्र सं०-119/स.र.-चरखारी/2021 दिनांक 02.12.2021 के द्वारा ₹० 13,44,100.00 मूल्य का स्टाम्प देय बताया गया है।

सतीश कुमारी

Bit

Bit

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्दीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।



सतीश कुमारी

हस्ताक्षर...  जिलाधिकारी

जिलाधिकारी, महोबा
उत्तर प्रदेश के राज्यपाल के लिए
और उनकी ओर से

साक्षी:-

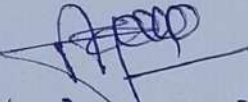
1.....  ज्येष्ठ अधिकारी, महोबा

महोबा

2.....



ज्येष्ठ खान अधिकारी
महोबा


(अशोक कुमार जेम्स)
वरिष्ठ लिपिक
कवैरी कार्यालय, महोबा

हस्ताक्षर By

हस्ताक्षर (पट्टेदार) सतीश कुमारी

साक्षी :-

1..... मनोज कुमार राजपूत S/O अमर पंडे रापुत


मुं० जेठे नगर परिवारी

जनपद महोबा (उ० प्र०)

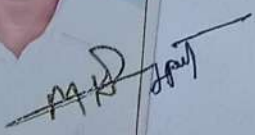
2..... जयकमल कुमार गहना S/O श्री राम नारायण

मुं० - देवल विहारी चरखी

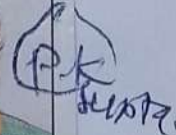
जनपद - महोबा (उ० प्र०)


P.K. Gupta









P.K. Gupta

बही संख्या 1 जिल्द संख्या 1646 के पृष्ठ 165 से 194 तक क्रमांक 24 पर दिनांक 03/01/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


अनिल कुमार शर्मा (प्रचारी)

उप निबंधक : चरखारी

महोबा

03/01/2022

